[Shri K. R. Ganeshl

of a socialist society. Even a democratic society cannot comprehend the incompatibility of having Rajahs, of having these antediluvian and outdated privy purses. I hope Sir, that this ParHement will have the wisdom to see that these privileges and these anachronistic rights that the princes have go I are done away with so that some of the lone-awaited changes can he brought about in the society.

I am thankful to hon. Members and.

SHRI MAHAVIR TYAGI: I give vou the credit for being clever and vigilant.

SHRI K. R. GANESH :....! h<epe that the House will give its approval to this Bill.

MR. DEPUTY CHAIRMAN : The question is :

"thai the Bill to authorise payment and appropriation of certain further sums from and our of the Consolidated Fund or India for the services of the financial year 1970-71, as passed by the Lok S?hha. be taken into consideratio

The motion was adapted.

MR. DEPUTY CHAIRMAN: Let us now take up the clause by clause consideration of the Bill.

Clauses 2 ami 3 and the Schedule were added to the Bill.

Clause 1, ihe EaacUng Formula and the Title were added to the Bill, t

SHRI K. R. GANESH: Sir. I move: "Tha the Bill be returned."

The question was put and the motion was adopted.

THE APPROPRIATION (RAILWAYS) NO. 3 BILL 1970

THE MINSTER OF RAILWAYS (SHRI GULZAR LAL NANDA) Sir. I move:

"<u>Tr.it</u> the Bill to authorise payment and appropriation of certain farther sums from

and out of the Consolidated Fund of India for the service of the financial year 1970-71, for the purposes of railways, as passed by the Lok Sabha, be taken into

consideration."

Sir, it is a very simple proposition. It does not require any elaborate introduction. The purpose is to provide, out of the Consolidated Fund of India, moneys required to meet some supplementary expenditure, and if you refer to the Schedule, there is one item for Rs. 2,000 under the head 'Miscellaneous Expenditure'. This is voted by Parliament, and the need has arisen from ihe fact that we have accepted two more surveys for which provision did not exis'. Now r token provision has been maJe which totals about Rs. 2,000. The rest of the three demands are charged on the Consolidated Fund. They all arose out of certain court decrees which could not be anticipated. Therefore, it is a very simple thine.

The question was proposed.

SHRI BABUBHAI M. CHINAI (Maha rashtra): Sir, I rise to make » few points arising oui of this Appropriation Bill. It is not mv desire to take time also. It is realty a pleasure that I see my one-time revered leader. Mr. Gulzarilal Nanda, piloting this small Bill. It is my privilege that 1 can. on this occasion, bring to his kind notice two or three small matters so that he may look into them.

Sir, Mr. Nanda is considered to be a watchdog of the down-trodden people. He has done much for them. But of late, since hse has taken charge of the Railways, instances have come to my notice that poor people are being harassed a little more usual. I am going to quote one incident which took place in which indirectly I myself was a little interested. The pass of g peon who was travelling in Bombay by a season ticket from Grant Road to Church Gate expired on Sunday. On Saturday he forgot to take the money from the office, and on Monday morning he travelled, really soeaking, unauthorised, from Grant Road to Church Gae. He himself offered to the Ticket Checker that his pass had expired and he will be goinff to his office and buy

a fresh pass ajain. He wanted to pay for his ticket beci iss he forgot to pay at the Grant Road si ition. Will you believe, Sir, the peon was detained and fined Rs. 10? He was not, Mowed to move from that place. He re juested for some facility to communicate vith his office so that he could ask then to send some money to pay to the Railwa authorities. He telephoned to me. I was iot at the residence. My son was there. 1 e rushed to the station and paid Rs. 10 aid got him released. My appeal to the h m'ble Minister i.s to tell his officers to see the situation for themselves and then decide in favour of the underdo)?.

m (Railways)

The second point is in connection with the running o trains. We know there is a general compl int about the late running of trains. We I e also being told that looking at the ov :rall picture the late running of the trains has been reduced. But the hon'ble Minis er forgets to tell us that even though the leti running of trains might have been reduced, the time taken between one station and a lother station not been reduced. It i sometimes longer in spite of the fact that iri^Rme cases the speed has been also in. teased. We are in an era where we req tire fast travel. In aeroplanes we started wi h Dakotas, now we are going to have J urn to jets. Similarly when we want to travt I by train, we do not want to travel as if Ey a goods train. The times have changed, The engines have changed. From engino we have come to diesel engines. All th Be changes are taking place. But in res, r 1 to speed, timings and other things, we are where Therefore, I would appt; il to the we were. hon. Minister to look into it and see that those who travel hv train feel m. re comfortable and they reach their deslinat ons sooner than they do now.

Now, in regard to the railwaymen's which took f ace at Siliguri, I want to read •out a PTI n fesage which is really very interesting and surprising. It is from Siliguri, dated Augu-2.

"The rontier Railway em- ployees at Siliguri and New la!, called off their 11-day old strike at 2 CM. to.da following a decision.

co-ordination committee to do so. Meanwhile officers of the North-east Frontier Railway at an emergency meeting last night at Maligaon Railway headquarters 5 miles from Gtuhati. decided to submit their resignations in protest against the Railway Ministers decision to condone the wilful absence from duty of those who ticipated in the illegal wild-cat strike."

Bill, 1970

Sir, this is the situation so far as discipline in the Railways is concerned. I would appeal to the hon. Minister that when a question of discipline comes up, 1M should be very careful. After all. if all these big public organisations are to run efficiently, they will have to maintain a certain degree of discipline. I do not want for a moment to say that he should be harsh, that he should go out of his way to punish them. But discipline is the banner every organisation should have.

Lastly, the point 1 Went to make is in con nection with the Jhund-Kandla railway. For the last 24 years we have been pleadings for this area which is a backward area of Kutch. Now when we wanted a railway line from Ahmedabad to Bhuj, first we were told "No Nothing will be given." We wenr on pleading and i fterwards it was given. In the case of the Kandla-Jhund railway, when Shri Lai Bahadur Shastri came there, we demanded it and he sanctioned it on the When the Jhund-Kandla railway was halt dene, we approached the Government and said "Why don't you take this from Gandhi Dham to Bhui ?" We got the same stereotyped reply—"There is no traffic; we will not give it." Now. Sir, Bhuj is the capital of Kutch. I am prepared to chal lenge the Railway authorities and say that if they have this line there from Gandhi Dham to Bhuj certainly there will be enough passenger traffic and enough goods traffic also. ;i i> high time that they changed their attitude. I would request the hon. Minister by the Railway not to be always guided nothing but sialic а They seem to have nine commandments to be applied and even if one oi not there will

.Shri Babubbai M. Chinai.]

There is another problem about Kutch which we must not overlook. It is a border State. From the military point of view also you have to see that a railway line goes right through it; otherwise in times of danger when we have a neighbour who is always threatening us who is always prepared to show his teeth to us it will be difficult for us to maintain communications and, therefore we must have a railway line to Bhuj.

MR. DEPUTY CHAIRMAN: Now you wind up.

SHRI BABUBHAI M. CHINAI: Mr. Depiily Chairman, you know that rarely do I spe; k on any other subject except economy. But now this is a subject on which I wanted to speak and I took special permission tor it. I will not take more than a minute. I would. therefore, request the honourable Railway Minister kindly to accede to the request of the Kutch people. It is a backward erea. You have so long treated them as if they should remain back-i always. Just as other people who axe citizens of this country, the people of Kutch have a privilege to come up and ioin with others. This erea also has an equal right with others. Therefore, in all humility I plead with ihe honourable Minister that he should accede to the request of taking llm line from Gandhinagar to Bhuj so that the people of Kutch would feel happy, Alter the experience that we have had, whether i: was a, metregauge from Ahmedabad to Bhuj, whether it was from Jhund to Kandla. I challenge everybody, whether it is the Railway Board or any Minister of the Railway Ministry, that I shall see and J promise that it will be a paying concern if you take a line from Gandhi Dham to Bhuj. I hope the honourable Minister will accede to the request made on behalf of the people of Kutch.

MIRI ANANT PRASAD SHARMA (Bihar): Mr. Deputy Chairman, it be comes verj difficulty for me to speak on I railway met! ipecially after! Nand has become the Railway Minister.

SHRI N (, GORAY (Maharashtra Air. '

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.]

SHRI ANANT PRASAD SHARMA: 1 am telling you why. Nandaji has been our leader in trade union movement. I had expected that after he took over the railway administration there would be great changes in the working system of the railways as well as in the conditions of service of the 14 lakh railwaymen working on the Indian Railways. In this connection I would like to draw the attention of the House to certain important matters relating to the railwaymen in ijiis country. When the appointment of a Pay Commission was recommended by the National Labour Commission, it was recommended for the industrial workers iil ihe Government of India. The Govern ment of India was good enough, was benevolent enough, to appoint a Pay Commission for all the Central Government ernes in this country. Well, it was a very good thing. We welcomed it. But the rail-wevmen have got certain grievances against all the Pay Commissions, whether it was the first Pay Commission or the second Pay Commission. Howevei^fc do not like to prejudge things about i^ third Pay Commission now. But the experience has been that the first two successive Pay Commissions were not able to do justice (o the problems of the railwaymen. And that is the rerson why there is all-round dissatisfaction even alter the appointment of these successive Pay Commissions and the of implementation their various recommendations. Therefore, on behalf of the National Federation of Railwaymen we requested the Governmenl of India to eppoint an expert committee within the framework of this Pay Commission—the character of this committee may be bipartite or it may be tripartite, but there should be an expert committee appointed—where the members of the committee should be such as who know something about the specific problems of the railway workers. The Pay Commission usually makes general recommendations regarding the pay-scales. Everybody in this country knows, everybody who has the slightest idea of the working of the railways not only in this country, but all over the world, knows that the strain involved in the working of the railways is much greater than that

in the working of the various other departments. "The g leral pay scales recommended by the Pay Commission cannot be therefore applicable to the railwaymen in this country. Thei -"tore, an expert committee will be necessa \ to conduct the job evaluations and to I; . up the pay scales accordingly. In this onneclion, we have made a request, but s< Ear nothing has been decided. We hav submitted a memorandum to the Pay Co tmission and we have made it specially cU |r to them that if an ex-perl committee is not appointed for the railwaymen perh: s it may not be possible for the National I ederation of Railwaymen to cooperate with the Pay Commission. This is one of the lings that 1 wanted to bring to the notice f Nandaji. I hope he will take appropria • action and see that an expert committee within the framework of the Pay Commissi m is appointed.

Secondly, I \ ant to point out that though we h.ve subn tl d a memorandum to the Pay Commissi! n. it is not known how long they will take to announce the interim relief for the C« itial Government employees including the i tilwaymen. I have read with interest the sta ement made by the Minister of State, Shri l hukla in the other House. I hope that the Railway Ministry, as a Government cinpli per, will urge upon the Pay Commission n it only to announce the interim relief as aely as possible, but to give as demanded by the workers.

As I said e irlier, though 1 have some i ill about ri ilway matters. will be failing in my duty if I do not men tion certain ot lei important points in con nection with I te working of the railways I would now ay something regarding staff matters. "I he. are two recognisxl federa tions in ihis ct intry and they have got vari ous zonal unii ns in different zones of the railways. The e federations are dealing with the problems f the railway workers. hTe railway admin stration deals with these fe derations al al tiers-whether it is the divi sional tier, zo ud tier or the national tier. But there are to many mushroom organisa tions lei i people—1 do not like to name any personout to create ii the demand -a man

created and if teh workers get something we, who are working in the trade union movement, have no objection. But contradictory and conflicting demands are created. On account of these demands difficulties in the running of the railways rre created all over the country and siike Inside lawlessness is also created. The willing workers are ob-d from going to their work and this has been brought to the notice of the Kail-way Ministry times without number. We have to decide once for all whether ,we want to run the railways in this country or not. We do want to see the railways working properly. But if the conditions created are such that railwaymen are indiscriminately beaten up and railwtv properly is looted how can the railways work? in this morning's paper 1 saw that they have started removing even fish-plates. How is it possible to run the railways in this country under such conditions? We Ii2.ve been working all the time for an efficient railway system in the country. But we are very much sorry to say that when such situations are created and when Government succumb to the pressures of those people who are responsible for creating such situations, it becomes very difficult for the workers to work the railways. Therefore. 1 fully support m> friend Shri Babubhai Chinai.

AN HON. MEMBER He K a great lover of workers.

SHRI ANANT PRASAD SHARMA: Not on that point; but on the point of discipline and maintenance of law and order. I support him. Whereas we do plead that no innocent worker should suffer, whether the worker belongs to this group or that, I do not want that the working of th ways should be contused with the politic of the country. Various political parties want to take advantage by creating confusion in the railways end the railway trade union movement is used as a political platform.

AN HON. MEMBER: What about von V

SHRI ANANI PRASAD SHARMA-Vnu have not seen me working. My difficulty is that you cannot understand that. I have never exploited the trade union raove-I purposes and therefore. I! upon the people of my party al u

[Shri Anant Prasad Sharma.J

to see that we do not mix politics with the railway trade union movement. The Sir, if we have to run the railways efficiently in this country—my friend. Shri T. V. Anandan. will support me; we belong to two different parties and we have still decided to work—we should work in the trade union movement on a non-party basis.

SHRI T. V. ANANDAN (Tamil Nadu): Quite right.

SHRI ANANT PRASAD SHARMA: Therefore, I would urge upon the Railway Minister, in this august House, that this aspect of the working of the railways should be looked into.

Sir, in this connection. I would like to make out one or two points. My sugfies-lion in this connection is that the Railway Minister has to decide once and for all whether he wants to deal with the staff problems through a particular machinery or whether he is going to deal with them through everybody coming to see him. You see, 1 have got no objection if a particular railway employee, us a Government servant, comes to him for the redressal of his grievances. Let him do it by all means. But, you see, if by forming political organisations in the name of trade unions, people conic and create confusion, that has to be stopped and this is my suggestion in this connection.

Sir, I have pointed out to the railway ad ministration that in the railways the biggest difficulty is the staff rules. The rules in the railways governing the conduct and service conditions of the staff, are as old as the Indian Railways. They are more than 125 years old. Most of these rules were framed by our foreign masters. Those rules need change definitely today. It is because the railway stall" mutters ire based on these that we cannot bring about any change at all.. my suggestion has been that these old rules should be changed and tbey cin be changed only when there 1 iOimel management in the Nandajj will look into yon

create a proper cadre, you cannot do justice to the problem. What is the position. Sir. regarding personnel management in the railways? I have been emphasising on the question of personnel management in the railways for long. Railways are the only department where all kinds of people are posted. When a person does not find i place in his own department temporarily for two or three months or six months, he-is posted as a Personnel Manager or Personnel Officer. If he is condemned or is considered unsuitable in his department, he is appointed as a Personnel Officer. If he is not liked by his boss, then be is posted as a Personnel Manager. This is how the personnel management is practised in the railways. Therefore, I would like this personnel management system in the railways to be changed. Sir, now I would like to say one or two more things regarding this Ministry.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now you must finish in a minute or two.

SHRI ANANT PRAS\D SHARMA . Sir. 1:.m finishing in two or three minutes. Sir, in this counfry, it appears that things are considered only when agitation is made or when a movement is launched. then things are considered. Sir. I know something of the railways. There was no justification whatsoever for the creation of a Divisional Headquarters at Varanasi. But. on certain political pressures, it was created. I do not object to it now. Let it be there. Then, Sir, again in my presence, Nandaji announced the creation of a Divisional Headquarters at Ranghja in Assam. Sir, we from Bihar have been crying for so many months. As a matter of fact, if Members of Parliament are considered to be strength in democracy, almost all the Mem bers of Parliament from Bihar—I suppose from all the parties—have supported this demand that there should be a Divisional Headquarters located at Sonepur. We have t-'iven sufficient justification also. But, I do not know what Nandaji is doing about it. I think he is waiting for me to launch an ,?gilation as President of the political party in Bihar for creating a Divisional Headquar-. ters at Sonepui haps, he will sider it then.

Sir. (his is not a demand from one party, i this is a demand from all the people of J Bihar and I do tot know why this demand should not be tonceded.

Now, Sir, I w >uld like to say something about the Railw y Service Commission. If you look at the proceedings of the Lok Sabba. you will ind that it was almost conceded that the h adquarters of the Railway Service Commis ions would be located at Danapur. As a matter of fact when Mr. S. K. Patil was the Railway Minister, he made an annou cement in the Lok Sabha that Jie was ere ting such a wonderful institution at Dan; pur that it would have the advantage of all the Service Commissions, at least two Sen ice Commissions, one located at Allahaba I and another located at tta. But do not know whether Nandaji has cai :d to examine that it is nothing more tl in a letterbox. Only an assistant Secretai y has been provided theire and tl is functk ning only as an examination centre. Thi people are undergoing so many difficulties. Sir, I emphasise that this demand has aire -.dy been conceded in principle; already there is a Commission working. What is r quired is to have a full-fledged headquai ers of the Commission in order to remove the difficulties of the people.

Sir. the last tl ng that I want to mention here is about the Shahdara-Saharanpur Light Railway. I hav read Nandaji's assurance with interest. H; has said that he is going to ^ee that those employees who had been working there in that Railway are provided alternative iobs)y the Indian Railways if th&y are found luitable" or some of them mip, ht be absorbe 1 by the State Government. But. i will requen him to consider this problem in a diffennt way. These 1200 people tor no fault of theirs are goinc to be thrown out of ei tployment. What is meant by 'suitability*? They have been working in the Light R; ilway. I agree that they cannot be found as suitable as those working on the broa I image. Therefore some of them may be hrown out of employment. My request will be that not a sinale person should be t rown out of employment. Firstly I do no know why it should be closed; the India i Railways can easily take 37RS/70

it over but even if one some grounds he thinks that it should be closed, he should see that not a single person is thrown out of employment. If a person is found less efficient, he should be given further training and brought up to the required standard and absorbed by the Indian Railways or the State Government. (Time bell rings) I thank you. Sir. With these observations I support the demand which Nandaii has placed before this House.

श्री जगदम्बी प्रसाद यादव (बिहार) : माननीय उपाध्यक्ष महोदय, मै नही चाहता कि उन बातों को दहराऊं जिनका माननीय सदस्य ने अभी बताया है फिर भी माननीय रेलवे मन्त्री महोदय का ध्यान इस ओर आकर्षित करना चाहंगा कि जहां पर सरकार के पे कमीशन की बात आई है वहां यह देखें कि रेलवे स्वयं एक ऐसा विभाग है, जहां पर 700 कैंटेगरी के लोग काम करते हैं और एक संयुक्त पे कमीशन रेलवे विभाग के सभी कर्मचारियों के लिये उपयक्त नहीं होगा। साथ ही शाहदरा के कार्यकर्ताओं के लिये उन्होंने जो भाव प्रकट किया है, मैं उसके साथ हं और बिहार में जो सोनपुर में डिवीजन हैडक्वार्टर की बात कही गई है, उसको भी मेनटेन करना अत्यन्त आवश्यक है। पता नहीं कि बिहार के रेलवे मन्त्री के जमाने में उसको समाप्त करने की बात कैसे आ गई। इसके बारे में आप जवाब दे सकते हैं, लेकिन मेरा कहना है कि सचमच मैं सोन-पुर में डिबीजनल हैडक्वार्टर को मेनटेन करना आवश्यक है। मैं एक बात और कहना चाहता हं और वह मैंने पहले भी कहा है कि लुपलाइन का मुख्यालय जमालपुर में नहीं बनाया गया, तो फिर लूपलाइन का सुधार किसी भी हालत में नही हो सकता । मैन लाइन के लिये काफी गाहियों का डाइवर्सन वहां से किया जा सकता है और माननीय रेलवे मन्त्री से अनेको बार इस सम्बन्ध में वार्तालाप हुआ है और निकट

[श्री जगदम्बी प्रसाद यादव]

में भी होगा और मैं चाहंगा कि उस ओर विशेष ध्यान दिया जाय । वहां पर जमाल-पुर वर्कशाप है, जहां बार के जमाने में बीस हजार आदमी काम करते थे, लेकिन वह घट कर सात, आठ या नौ हजार वर्कर्स ही रह गये हैं । स्टीम लोकोमोटिव (वाष्प इंजन) समाप्त हो रहा है, इसलिय वहां के मजदूरों को काम नहीं मिलेगा । मैं आग्रह करूंगा कि वहां इलैक्ट्रिसटी के इंजन और साथ-साथ डीजल के इंजन का काम प्रारम्भ हो और तभी जमालपुर कारखाने का विस्तार हो सकता है।

अब मैं कुछ बातें न्यु टास्क इन दि रेल-वैज के 11 प्वाइंट प्रोग्राम के वारे में कहना चाहता हुं। मैं माननीय रेलवे मन्त्री जी का ध्यान उनके 11 प्वाइंट्स के प्रथम, तृतीय और पंचम पौइन्ट की ओर आकर्षित करना चाहता हं, उन्होंने एक सेल बनाया था जिसकी देखभाल अपने जिम्मे ली थी. लेकिन जैसा कि मैंने अखबारों में देखा और मुना है उससे मालुम हुआ है कि उस सेल को उन्होंने रेलवे बोर्ड के अधीन दे दिया है। पता नहीं यह सत्य है या असत्य है और जहां भी वह दिया गया हो, लेकिन मैं समझता हं कि जिस मतलब से वह सेल खोला गया था, उस मतलब की पूर्ति नहीं हो रही है। माननीय मन्त्री जी ने यहां जो एक मांग उपस्थित की है वह 2 लाख 70 हजार रुपये की है और मैं सिर्फ एक छोटा सा उदाहरण देना चाहता हं, जिसके बारे में मोटी-मोटी फाइलें और कागजात मैंने माननीय मन्त्री जी के समक्ष उपस्थित की हैं और हो सकता है कि कल या परसों ही इस पर उनसे वार्ता-लाप हो, यह 2 लाख 70 हजार रुपये की संचित निधि से लेने की मांग आई है, लेकिन मैं एक जगह का उदाहरण ही और एक केस ही आपके सामने उपस्थित करना चाहता हं और सिर्फं उसको आप चेक कर लें तो

2 लाख 70 हजार रुपये की यह बचत हो जाती है। इसकी ओर मैंने और अनेक बार अनेक सदस्यों ने आपका ध्यान आकर्षित किया है। रेलवे लेवर कोआपरेटिव सोसा-इटी लिमिटेड, कानपूर के जही ट्रांशिपमेंट प्वाइंट एवं इलाहाबाद माल गोदाम पर माल चढ़ाने उतारने की जो ठेकेदारी है, उसके बारे में हमने ध्यान आकर्षित किया है। उसके बारे में पहला प्रश्न है नम्बर 274. दिनांक 5-5-69, दूसरा है नम्बर 621, दिनांक 12-5-69, तीसरा है नम्बर 1616, दिनांक 25-8-69, चौथा है नम्बर 406, दिनांक 2-3-70 और पांचवा नम्बर 542, दिनांक 11-5-70 । रेलवे का जब अपना स्वयं का काम था, जो उसने कुछ दिन किया था तो वह ज्यादा से ज्यादा छ: हजार या सात हजार रुपये महा में हैंड-लिंग का काम, माल चढ़ाने उतारने का काम कर लेती थी। लेकिन पता नहीं किस वजह से आपकी जो "कांट्रेक्ट देने वाली समिति" है, जिसको यह पता था कि जिस पार्टी को ठेका दिया जा रहा है, उसका काम ठीक नहीं है और उसके ऊपर एडवर्स रिमार्क था फिर भी उसको 11 हजार 500 रुपये माह पर वह ठेका दिया गया । उसका कलकुलेशन जरा आप करें तो आपको पता चलेगा कि इसमें जो कांट्रेक्ट का पीरियड है, उस कांट्रेक्ट के पीरियड में ही लाखों रुपयों की गडबडी हो जाती है। जिसके ऊपर काफी लिखा पढ़ी हुई है और वह हमने आपके सामने सब रखा है। इलाहाबाद डिवीजनल वाणिज्य मुपरिन्टेंडेंट और डिवीजनल एकाऊंट्स अधि-कारी जो इस कांट्रेक्ट समिति के सदस्य भी हैं, के द्वारा यह कार्य सम्पादित किया गया है। इस प्रश्न पर जब सदन में जानना चाहा तो तरह-तरह के जवाब इस पर आये हैं फिर भी जवाब आते आते इतनी बात स्पष्ट हो गई है कि वहां पर गड़बड़ घोटाला हुआ है। तो इन दोनों केसेज में हुजारों रुपयों से लाखों रुपयों का घोटाला हुआ है।

उस घोटाले की ठीक-ठीक जांच की जाय. तो जो आज रेलवे के कांसोलिडेटेड फंड से रुपया लेने की यहां मांग रखी गई है, उसकी पूर्ति हो सकती थी। दूसरा इलाहाबाद डिवीजन के टी०सी० एवं टी०टी०ई० के० झठेटी० ए० काजो मामला है उसकी ओर मैं आपका ध्यान आकर्षित करना चाहता हं । उसके बारे में मैंने आपर पत्नाचार किया था. अनेक बार और अनेकों सदस्यों ने पत्नाचार और प्रश्न किये थे। उसमें भी कितने रुपये का गोलमाल हुआ है, इन दोनं केसेज के बारे में हिसाब करेंगे तो आपको प्ता चलेगा कि सिर्फ हैंडलिंग कांट्रैक्ट और इलाहाबाद डिबीजन की जो फाल्स टी० ए० की फाइल है उसमें बहुत गड़-बड़ी है। इलाहाबाद डिबीजन के अन्य केसेज को देखें तो वे करण्ट प्रैक्टिसेज से भरे हैं. उनको पकड़ते तो मैं समझता हूं कि कांसो-लिडेटेड फंड से जं 2 लाख 70 हजार रुपया आप लेना चाहते हैं। उसकी कोई भी आवश्यकता नहीं पडती ।

इसके साथ में 11 प्वाइंट प्रोग्राम में से तीन प्वाइंट की ओर आपका ध्यान आक-र्षित करता हं, उसकी क्या स्थिति है। समय नहीं है, समय रहता तो मैं उसको पढ़ कर विश्लेषण कर देना चाहता था।

लेकिन समय नहीं है। तो मैं नम्बर 1, नम्बर 3 और नम्बर 5 की ओर ध्यान आक-षित करना चाहता हं कि बार-बार चिट्ठी लिखने के बाद भी इसका निराकरण नहीं हुआ । अगर शिकायत का निराकरण न हो तो शिकायत करने वालों का भी दमन होता है। आप जानते हैं अगर किसी उच्च अधिकारी के खिलाफ शिकायत की जाये तो वह सोचता है शायद किसी दूसरे कर्म-चारी ने उनके जिलाफ सामग्री दी होगी, नहीं तो माननीय नदस्य के पास बिना सामग्री दिये हए कहां से आयेगा । इसलिये उसका

सस्पेन्शन भी होता है, कैरेक्टर रोल भी खराब किया जाता है और आप देखेंगे तो ऐसे नीचे के कर्मचारियों का ट्रांस्फर भी कर दिया जाता है, जबकि जिन लोगों के ऊपर चार्ज है,प्राईमा फेसी केस इस्टेब्लिश हुआ है, जिनका ट्रान्सफर हो जाना चाहिये, लेकिन वह नहीं होता है। भ्रष्ट अधिकारी छट जाते हैं और छोटे निर्दोष कर्मचारी परेणान किये जाते हैं। और जिनका मैंने अभी भ्रष्ट उदाहरण आपके सामने रखा है, वे अभी भी मौज कर रहे हैं और नीचे वाले बदल दिये गये।

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में इसी संदर्भ में आपका दूसरा उदाहरण देना चाहंगा। आपके विभाग में एक ऐसा भी कर्मचारी है, जो साहसपूर्वक आपके विभाग के उच्च अधिकारी के खिलाफ अभियोग को प्रमाणित करना चाहता है। और न्याय चाहता है एक उदाहरण है, जिसका रिष्रेजेन्टेशन भी आपको दिया है. वह है श्री एस० पी० वर्मा, सेनिटरी इन्सपेक्टर कचरापाडा, जिसने श्री अनिल और श्री राम रतन के बारे में लिखा है, जिनको बड़े क्लास का होने के कारण भी भंगी एपो-इन्ट किया गया था । उसका एपोइन्टमेन्ट 25-1-61 को हआ । तो उसने सी० पी० ओ० को और जी० एम० को चिट्ठी लिखी यह भंगी का काम नहीं करता है, बल्कि अधिकारियों के घरों में काम करता है। उसकी जांच नहीं की गई और उसके बाद उन्होंने घोट किया 26-10-64 को कि अगर जांच नहीं करेंगे तो वे अनशन करेंगे। तब उस पर एक फैक्ट फाइडिंग इन्क्वायरी की गई. फैक्ट फाइंन्डिंग इन्क्वायरी से प्राईमा फेसी केस इस्टेब्लिश हुआ, लेकिन फिर भी रेगलर इन्क्वायरी नहीं की गई। फिर श्री वर्मा ने 28-12-64 से घोषणा करके 48 दिन का अनुशन किया । फिर भी उस पर कोई कार्य-वाही नहीं हुई, बल्कि आपके उच्च अधिकारियों ने उसे नौकरी से हटा दिया।

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श्री सुलतान सिंह (हरियाणा): मेरा एक पौइन्ट ऑफ आईर है, मुलाजिमों के बारे में। एक-एक इन्डिवजुअल केस इस तरह से रखना हाउस के लिए णोभा की बात नहीं है।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I think it is better not to mention individual cases.

श्री जगदम्बी प्रसाद यादव : श्रीमन्, माननीय मंत्री नन्दा जी ने जो 11 पौइंट का प्रोग्राम रखा है...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You can write to the Minister about particular cases. (Interuplions).

श्री जगदम्बी प्रसाद यादव : मैं कह रहा हूं, आप शायद इससे परिचित नहीं होंगे । एक सेनिटरी इन्सपेक्टर को इतनी हिम्मत है, एक बार नहीं अनेक बार, जिसने अनशन किया है, पालियामेन्ट के सामने अनशन किया है और जांच कराने की मांग की है । उसने कहा है चाहे मुझे फांसी दे दो, नौकरी से हटा दो, लेकिन जांच करा दो कि जिस आदमी को आपने एपाइन्ट किया है वह भंगी का काम करता भी है या नहीं । इतना ही नहीं उसको प्रलोभन देकर नौकरी में लेना चाहते हैं । वह इन्साफ चाह रहा है और मैं भी चाहता हूं कि नन्दा साहब इन्साफ करें । अगर आप इन्साफ नहीं करते तो वह कहां जाए । दो-दो बार 48 और 45 दिन का अनशन किया है . . .

उपसभाष्यक्ष (श्री अकबर अलीखान) : आपने नन्दा जी की ख़िदमत में लिखा था।

श्री जगदम्बी प्रसाद यादव : हां, पौथी लिख कर के दिया है । लेकिन सवाल यह है कि हम उनके सामने यहां इसलिए रखना चाहते हैं कि जो उनका रेलवे बोर्ड है, उसके कारण इतनी धांधली हो रही है, लाखों स्पये की चीज पकड़-पकड़ कर दी जाती है, लेकिन बोर्ड के अधिकारी उसको छिपाने का प्रयास करते हैं। करप्शन को रोक कर जो उसका लाभ रेलवे को होना चाहिए वह उनका विभाग नहीं होने देता। इसलिए मैंने चाहा कि नन्दा जी इसको देखें।

Bill, 1970

इसके बाद श्रीमन्, यह जो इलाहाबाद डिवीजन में श्रष्टाचार व्याप्त है, यह एक जगह की बात का मैंने उदाहरण दिया है । हर जगह यही होता है । आपके बड़े-बड़े अधिकारी हैं जिनका नाम भी आप चाहें तो कह देने के लिए तैयार हूं, आप उनके विषय में क्या कर रहे हैं ? एक छोटा मा अधिकारी जो उट कर कुछ निवेदन करना चाहता है तो नौकरी से हटा दिया जाता है, रोटी के लिए मुह्ताज हो जाता है और जो श्रष्टाचार में लिप्त हैं, वह मौज कर रहा है। फिर भी वह आदमी हटा है न्याय पाने के लिए। मैं इस ओर मंत्री जी का ध्यान आकर्षित करना चाहता था।

(Time bell rings)

श्रीमन्, मैं अब रिनग स्टाफ के बारे में निवेदन करना चाहता हूं; क्योंकि यह सवाल बार-बार इस सदन में उठता रहा है और मैंने भी कई बार इस के बारे में सवाल किये। रिनग स्टाफ का मतलब यह है कि जो स्टाफ गाड़ी में चलता है और काम करता है, उसको रिनग स्टाफ कहा जाता है। लेकिन जो गाड़ी में चैंकिंग करने वाले कर्मचारी होते हैं, अटेन्डेन्ट होते हैं. उन्हें रिनग स्टाफ में नहीं माना जाता है और उन्हें रिनग स्टाफ की तरह वे सुविधाएं नहीं दी जाती हैं, जो और कर्मचारियों को दी जाती है। हमारे शर्मा जी रेलवे के एक बड़े लेबर लीडर हैं और कल अगर वे रेलवे मिनिस्टर हो जाएं और उधर की कुर्सियों में बैठने लगें तो वे भी भूल जायेंगे कि रिनग स्टाफ क्या है।

श्री अनन्त प्रसाद शर्मा: लेबर की तरफ से हमने कहा है कि इन लोगों को भी रिनग स्टाफ में माना जाना चाहिए। हमने भी यही बात कही कि जब कोई लेबर लीडर रिनग स्टाफ के बारे में

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श्री जगदम्बी प्रसाद यादव: इसीलिए तो मैं यह कहना चाहता हूं कि अगर आप जैसे नेता भविष्य में मिनिस्टर बन जायेंगे तो आप भी भूल जायेंगे और इसीलिए मैं आपको सावधान कर देना चाहता हूं। मैं यह निवेदन करना चाहता हूँ कि जो रिनग ग्टाफ है, उसके बारे में ठीक-टीक न्याय होना चाहिए और उनको भी रिनग स्टाफ में माना जाना चाहिए, जिस तरह से और कर्मचारियों को रिनग स्टाफ में माना जाता है। अगर आप इन चीज का फैसला नहीं करेंगे तो उन लोगों की नकलीफ का निराकरण नहीं हो सकेंगा।

इसके साथ ही नाथ मैं यह भी निवेदन करना चाहता हूं कि चैकिंग स्टाफ वालों का एक प्रदर्शन यहां पर आया था और वह रेलवे मिनिस्टर साहव से मिलना चाहता था, लेकिन रेलवे मिनिस्टर साहव नं उनसे मिलने से इन्कार कर दिया। रेलवे मिनिस्टर श्री नन्दा जी पब्लिक के नेता हैं और अगर कोई आदमी अपनी डिमान्ड लेकर उनसे मिलने के लिए आता है, तो उन्हें मिलने से इन्कार नहीं करना चाहिए; क्योंकि अपनी डिमान्ड पेश करने का तो उनको राइट है।

श्री गुलजारी लाल नन्दा : मैं इंडिविजुअली मिल चुका हूं।

उपसभाध्याक्ष (श्री अकबर अली खान) : अब आप खत्म कीजिए।

श्री जगदम्बी ससाद यादव : मैं खत्म करने जा रहा हूं और एक दो बातें और निवेदन कर देना चाहता हूं । हमारे यहां एक बहुत पुराना और छोटा स्टेशन है, लेकिन छोटा स्टेशन होने के नाते जितनी उसमें सुविधाएं होनी चाहिएं, उतनी सुविधाएं प्राप्त नहीं हैं । मैं इस समय बरियापुर स्टेशन के संबंध में कह रहा हूं ।

स्टेशन में जितनी सुविधाएं होनी चाहिएं उतनी नहीं है। मैं इस सम्बन्ध में एक उदाहरण देना चाहता हूं। उस स्टेशन की जो बिल्डिंग है उसकी छत ट्टी है। जब उसकी मरम्मत करने के लिए कहा गया था तो उसकी माइक्रोस्कोपिक रिपेयर की जाएगी, यह कहा जाता है । उसके दूसरे साइड पर शैंड नहीं था। जब इसके लिए कहा गया तो एक छतनमा शैंड बना दिया गया जिसमें पानी, हवा और धुप वरावर आती रहती है। जब लैट्टीन बनाने के लिए कहा गया तो लैट्रीन बना दी गई, मगर उसमें पानी की व्यवस्था नहीं की गई। उस स्टेशन में दो, तीन पार्लियामेंट के सदस्य उतरते हैं और करीब आधे दर्जन असम्बली के सदस्य चढते और उतरते हैं। दूसरे लोगों की बात ती छोड दीजिए, जब हम लोगों के कहने पर भी किसी तरह की सुविधा नहीं प्रदान की जाती है तो और के कहने का क्या हाल होता होगा। वहां पर फस्टं क्लास का कोई बेटिंग रूम नहीं है । केवल वहां पर एक छोटा सा वेटिंग रूम है । जब फर्स्ट क्लास के वेटिंग रूम के बारे में कहा जाता है तो उसी वेटिंग रूम में फर्स्ट क्लास का साइनबोर्ड लगा दिया जाता है। इसी तरह से जब हम महिलाओं के लिए वेटिंग रूम के बारे में कहा जाता है. तो उसमें महहिलाओं का साइनबोई लगा दिया जाता है। इसी तरह से जो वहां पर थर्ड क्लास का वेटिंग रूम कहा जाता है, वहां पर है ही नहीं। जब किसी गाडी के आने के बारे में सूचना मांगी जाती है तो कहा जाता है कि हमें इसके बारे में कोई सुचना नहीं है, क्योंकि कंट्रोल रूम में खराबी है। इसलिए मैं रेलवे मिनिस्टर से निवेदन करना चाहता हूं कि जमालपुर एक बड़ा भारी जंकशन है, वहां रेलवे का बड़ा कारखाना है। और वहां पर वायरलैन की व्यवस्था की जानी चाहिए ताकि गाड़ियों के आने जाने के बारे में जल्दी से सुचना मिल सके।

इसके साथ ही मैं एक बात और कहना चाहता हूं कि बड़हड़वा तक तो डबल लाइन हो गई है, अगर इस डबल लाइन को क्यूल

[श्री जगदम्बी प्रसाद यादव]

तक बना दिया जायेगा तो इससे वहां की जनता तथा रेलवे को बहुत फायदा होगा। जैसा अभी हमारे माननीय सदस्य श्री चिनाई जी ने कहा कि जबइ स तरह की मांग की जाती है तो रेलवे की तरफ से कहा जाता है कि यह इकोनोमिकल नहीं है, मायेबिल नहीं है, लेकिन वास्तविकता यह है कि जब योजना बन जाती है तो कार्य पूरा हो जाता है। फिर वह सब शर्तें भी पूरी हो जाती है।

आपको मालुम ही होगा कि उन क्षेत्रों में जितने भी नदियों के पूल बनाये जाते हैं, उनके लिए पत्थर की पूर्ति जमालपुर के पत्थरों से ही की जाती है और जब तक डबल लाइन वहां तक नहीं होगी, तब तक पत्थरों की ढ्लाई में बड़ी मुश्किल पड़ती रहेगी। इसलिए जब तक क्युल तक डबल लाइन नहीं होगी, तब तक काम वहां पर चलना मुश्किल है। लुप में इस समय 12 गाड़ियां जमालपूर से सुल्तानगंज तक चार दफा चलती हैं, जमालपूर से मुंगेर तक चार दफा चलती हैं और जमालपूर से कजरा तक चार बार चलती हैं। इस तरह से लुप-लाइनों में जो दूसरी गाड़ियां चलती हैं उनके आने-जाने में देरी हो जाती है। इसलिए मेरा निवेदन है कि जमालपुर तक डबल लाइन का होना बहुत ही जरूरी है और आशा करता है माननीय मंत्री जी इस ओर अवश्य ध्यान देंगे।

SHRI ANANT PRASAD SHARMA : Sir, I mav point out

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You need not, When you become Minister you can point out.

SHRI ANANT PRASAD SHARMA . Jamalpur is Sb very important place and double line is justified.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : This is not the right way.

श्री निरंजन वर्मा: अजी, विहार में जमालपुर ही क्या गांव भी इम्पार्टेंट हैं।

श्री जगदम्बी प्रसाद यादव : श्रीमन हम माननीय रेलवे मंत्री का ध्यान इस ओर आकर्षित करना चाहेंगे कि जब तक जमाल-पर के ऊपर विशेष ध्यान नहीं देंगे, तब तक रेलवे का भी सुधार नहीं होगा। वहाँ जनता के लिए सुविधाओं की बात जो करते हैं वह बिल्कुल असम्भव सी है। इसलिए छोटे स्टेशनों का उदाहरण देकर मैंने यह कहने की कोशिश की है कि जो छोटे-छोटे स्टेशन पडे हए हैं उनको देखें और जमालपुर वर्कशाप का भी हिसाब करें; क्योंकि वह सचमच ऐसी जगह है जहां पर ऐसे कारीगर है कि जब जिस तरह की मणीन बनाने की बात हो, वे वैसी बना सकते हैं। द्वितीय महायुद्ध में बम का खोल बना कर दिया। 1965 में मीडियम दर्जे की केन बना कर दी। अपने यहां जो टिकट छपते हैं, उसके लिए मशीन बनाने के लिए कहा गया, तो टिकट छापने की मशीन बना कर दी. ऐसे कारीगर हैं कि किसी भी तरह की मशीन उनको दिखा दी जाए. वे उस मशीन को बना देने में सक्षम हैं। इसलिए मेरा आग्रह है कि रेलवे मंत्री उस ओर ध्यान दें तथा जमालपुर कारखाने में डीजल एवं विद्यत इंजिन का भी काम अविलम्ब प्रारम्भ कराया जाय।

SHRI ANANT PRASAD SHARM \; I was supporting his demand for making Jamalpur a double line.

THE VICE-CHAIRMAN (SHRI KBAR \LI KHAN) : Mr. Kulkarni.

DR. B. N. ANTANI (Gujarat): Have you called Mr. Kulkarni?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KH\N): After him I will call you.

SHRI A. G. KULKARNI (Maharashtra) I have no objection. Let him speak.

DR. B. N. ANTANI: I am sorry the Railway Minister is not here now. I wanted to say somethinj about him.

THE VICE-CHAIRMAN (SHRI AKBAR \LI KHAN): The Deputy Minister is theie. If .'ou want, you may speak.

DR. B. N. ANTANI: Mr. Vice-Chair-man. after the assumption of office as Railway Minist< r, I have been observing the Railway Minister, Shri Gularilal Nanda. and as 1 am pri-ileged by age, I have been making «me p ychological studies of the man's evolution as Railway Minister. May I tell you, when he did it, 1 was very enthusiastic, ver optimistic? I assured him of my co-operation. Since you have evolved your eleven-poir: programme, we shall give you sufficient ti ne to see that it is implemented and of) :r you every cooperation in your efforts. Two months have elapsed. I think the Rai! Bhavan's second storey is such an infectioi s storey that as long as the Minister is out (if the orbit and aura of the rooms of the Members of the Railway Board, he is a 1 rave man, he is a patriotic man. he is inspi -ed by the spirit of service, but the momem he enters that Bhavan he becomes corrup! and is absolutely a spoilt man and we los all hopes about him. This is mv experienc . I will tell you that only last week I hat put a question

SHRI N. C GORAY: It is a very serious charge.

DR. B. N. ANTANI: How much time have I got, so tilat I can limit my speech?

THE VIC E-CHAIRMAN (SHRI AKBAR ALI KHAN): Ten minutes

DR. B. N. ANTANI: What happened? Only last wee-c I had a question. Mr. Deputy Ministe, note it down. I asked a question: On 1 ow many stations on the Kandla-Deesa I ailway are platforms not built? I had a reply that all stations have got platforms. I ow, I have been travelling every day. Let he Minister travel with me and I will she I to him that it is a misleading thing an J it is misleading the House. It is absolutely an incorrect answer. I will only cite one nstance. There is a station

called Chitrod. Mr. Minister, note it down. Then, I will catch hold of the ears of the Members of the Railway Board who mislead you people in giving the answers in the House. "Now. what happened? There is no platform built and now Chitrod is the gateway to the eastern part of Kutch and the border area. When passengers want to get down, they have to jump and there are accidents every week.

Yet the answer is all platforms are built. Why are you succumbing to everything prepared by the Railway Board people without verification and misleading the House? This apart, I will now draw the attention of the Railway Minister to one principle to which I always adhere in my public duty as a Member of the House. I consider this great nationalised institution like the Railways as a great public trust and all the members from the Railway Minister down to the lowest servant as the trustees and beneficiaries of the people. The test of the efficiency of the working of this trust is how much advantage does it do to the people. What is the answer today? Are people happy with the Railway administration? What is the test for the extension of railways all over the country? Electrification of the line Virar to Ahmedabad, for that you can get millions of rupees, but to satisfy the primary need of a backward area like Kutch. where after twenty years of struggle we have succeeded in getting a broad gauge railway up to Gandhidham, in order to serve the entire western part of Kutch including the area which is given away to Pakistan in the Rann, you refuse to extend it, you bring forward the same vicious justification of financial aspect and no traffic. As my friend Shri Babubhai Chinai has assured you, I assure you on behalf of the people of Kutch you build this railway on a loan basis to the people of Kutch and when we make profit, you do not come to share that profit and appropriate it; you see what a paying proposition it is. It is all an excuse for not doing anything to keep Kutch backward, and there is a political motive behind it, and I charge like that, and it is because there is the Hitendra Desai Government there. I am leading the people of Kutch for the last

IDr. B. N. Antani]

fifty years, and I know when there was no railway in Kutch, they used to say railways will not pay. You see what things have been done. What happened'? Mr. Poonacha visited Kutch. He gave us a public assurance that as soon as he returned to Delhi, with the opening of Lok Sabha, he would announce the extension of the broad gauge railway from Gandhidham to Bhuj, the capital. The misfortune of the people of Kutch was that there was a change in the Ministry, and with the change in the Ministry your manners change; even manners change. Immediately another Minister comes. Shri Ram Subhag Singh says: ft, ?JPTr fismrff | when I said that the proof the pudding is in the eating, he said, "It is ready: the pudding is being cooked". Shri Ram Subhag Singh is in opposition. Now comes Nandaji. When Nandaji visited Kutch. he promised the people of Kutch. "You join us and I will give you the railway up to Bhuj". We did not join and the result is that this extension is not being given to us today. The Minister had made that offer to the people with whom he had accompanied. 1 am prepared to name the person. Dr. Mehta, an erstwhile Member of the Rajya Sabha. He took him to Kutch. The Minister himself is a gentleman, a man of public service.

The Railway Board saw the time-table and said, "Oh! that train from Ahmedabad to Bhuj is not running properly. It s'houkt be cancelled", and it was cancelled. (Time bell rings) Now what can I do-

AN HON. MEMBER: He is making important points.

DR. B. N. ANTANI: I -am not in the habit of asking for more time, 1 will sit down. But my blood boils, my heart bleeds. I am not a man who indulges in destructive criticism. I am not a man who will raise any issue of an individual or a bhangi or a cook of a General Manager, because I have been a Dewan, I am used to such services. This is happening in the world. But 1 rise to speak only when there are materials. Why are we being denied!?

What is our fault? Sir, I brought a deputation from Kutch. We took away the Railway Minister from the orbit of the Railway Board. And he agreed and said that this train was an important train. The moment we took a deputation, the same vicious circle with beautiful suits. . .

SHRI T. V. ANANDAN : You should not blame them.

DR. B. N. ANTANI: 1 am an ill-clad person. They said, it was not a paying proposition. The Railway Minister, however, was able to issue an order immediately that that train should be continued. That train is continued, and today there is a demand for another train. And yet it is a paying proposition.

So, if the Railway Minister succumbs' to the Railway Board officials, I tell him, there will be no end. I can tell him, we are as practice, as bold, as you are, and you will see that the people of Kutch will cooperate with you. Our patience is lost. We, in Kutch, never believe in destructive campaigns or destructive activities. In the name of honouring international obligations, by arbitration, you gave away a cart of Kulch to Pakistan. We have forgiven vou. We never rose in rebellion. You are today in that House. Two days later you will come here to undo the same agreements, contractual obligations. At that time, Mr. Chavan said, the hon. Member does not understand. Yes. I am a fool at the age of 80. He says that there is a difference and distinction between internal agreement and international agreement, between mother and mother-in-law. Very well, Mr. Chavan justified that.

Sir, I pray to the Railway Minister, do not tax our patience unnecessarily. There is no justification. Last week on the 18th and the 19th, the entire Kutch was closed. This is not an emotional thing alone. This is our heart. As long as the broad gauge railway does not come to Bhuj, the people of Kutch will consider that they are being insulted, humiliated and undone and that the greatest injustice is being done to them without any justification. I would once agpin pray to the hon. Minister to rise

above this viciou, aura and orbit, the Railway Board, and be the Gulzarilal Nanda that you are; we are as patriotic as you are, and we shal cooperate with you.

.SHRI A. G. KULKARNI: Sir, 1 have only two or thns points to make on this Appropriation B; 1 for the Railways. Particularly, I am v orried—and I may draw the attention of the hon. Minister—about the staggering ai lount of pilferages now-a-days, which is ir sntioned in the Reports of the Railway Administration. Particularly, Sir, I was very orry to read very recently in the Library t ,e Lai Committee's Report on pilferage. Fecently I also made the charge in this House that the Railway administration o the unscrupulous traders or whoever they are, they have created a vested interest ir pilfering or stealing goods J from the railwa;

It is something staggering. I do not know whether this figu e is correct. But only yesterday the figure showing the claims settled was about Rs. 9 7 crores or whatever it is.

SHRI GULZ,\RILAL NANDA: It is Rs. 11 crores.

SHRI V G. KULKARNI: It is Rs. 11 crores. The tot; I claims are round about Rs 50 crores. W hether that amount is correct or not, I d) not know. But I got the figure from t ie Library. The Railway Administration as the liability of Rs. 50 crores worth o- claims to be settled, and every year clain s worth Rs. 10 crores are paid. You will sie what type of justice the poor people will get for their stolen material from the Railways since in this pilferage there is the co-operation from the Administration 11 the lower level or whatever class it is.

Sir, I draw tl e attention of the Minister to the very staj gering and dark feature of this new trend developing in the Railway Administration. Particularly, in my constituency, Sangli-N iraj line. I find even workshops of the R lilways are tampered with. The best impoi ed machine tools are sold in the industrial estates round about Kolha-pur and Sangli. F.ven copper and nickel are available. Wha can I say? Everything is stolen in such | way that it is being sold

in the open market. I do not have the figure on all-India basis. But it is for the Minister to find out and put down these unscrupulous people created by power own administration.

Bill, 1970

1 wonder if the 11-point programme is still there or not. 1 understand that the entire thing has been transferred. I do not see any repudiation. It has been transferred to the Railway Board, or is everything again going to the Moghul Darbar? Have courage at least and pursue that 11-point programme. In that programme you have mentioned this stealing business and pilferages.

Mr. Nanda is a selfless and an honest patriot. He is not out and out a politician; he is Gandhian, and I have got great belief in his ability to meet the demand of the smaller people. This complaint come-; out of a long correspondence between him and me about difficulties to the small-scale industries out of this pilferage business. I will give the instance of small workshops producing goods worth Rs. 50,1 Rs. 1.00.000 per month where Rs. 5,000 is invested out of the working capital in preferring claims against the Railway Administration for short weight of raw materials like pig iron, etc. Recently I saw a photo in the Hindustan Times where big heaps of pig iron stolen by some unscrupulous traders or unscrupulous servants of the railways are shown in the Bhilai steel yard. Nandaji gave a reply to my letter. Why, Sir. 1 want to complain to him is that his reply did not stand the scrutiny of a worker. What did the reply say '.' 7 qimt:; :

"As regards deletion of amendment of Rule 118 of the I.R.C.A., Goods Tariff No. 32 part-T, pertaining to re-weighment as suggested, it is pointed out that this rule has been framed with a view to eliminating indiscriminate re-weighment of incoming wagon load consignment because the re-weighment process involves considerable shunting open

When I am pleading to you on behalf of the s'mall-scale industrialists who cannot at ail justify their investment irt preferring claims against the Railways, it is for you to find out some way.

[Shri A. G. Kulkarni]

1 again replied to the Minister that this was not the way, that he was only quoting a rule given by some subordinate officer in the Railway Board. 1 requested him to apply his own mind and find out whether it was possible for the small-scale industrialists to invest funds out of the working capital taken at 12 per cent and get claims from the Railways after two or three or four years. I again request the Minister that he should apply his own mind. This is basically the responsibility of (he Railways. The steel or pig iron is being loaded at the Hindustan Steel, a public sector workshop and it is also not that they do not know how steel is loaded in the wagons and wheiher iveighment is made. It is a public sector organisation and the Railways are also a public sector organisation; and the recipients are the small-scale industrialists. It is a chain of business. So. here the Minister has to apply his own mind

Then I want to draw your attention to another problem which is a very important problem, and it is what is known as rationalisation of freight structure. Sir. rationalisation of the freight structure is a very big subject. I cannot deal with it within the short time available to me. But as I said, the Railway Minister is a Gandhian and he knows the principle of helping the handicrafts industry. Sir, from my constituency musical string instruments Tarn-bunt and Sitar, go to Bombay for being exported abroad, to Paris and other places. Now these craftsmen who manufacture them used to take them by train to Bom-buy, putting them in the place where luggages are put in the third class compartments. Some ingenious Railway officer found out that they should be charged. Now a package of four Sitars is charged about Rs. 50 or Rs. 60. And what is the craftsman going to earn? And these are ultimately going for export. They are not meant for indigenous sale in Bombay, Poona, Allahabad, Delhi or somewhere else. So this is a case where the question of rationalisation of freight structure needs to be looked into by the Railway Minister.

Now, I come to the last point. This was done during the period when Mr. S. K.

Patil was the Railway Minister. Now from Poona to Miraj it is being made a broad-gauge line, and from Miraj to Hubli also it will have to be made a broad-gauge line. And one day or other you are going to make it broad-gauge up to Goa also, because of the movement of manganese ore, iron ore and forest products. Now right from Poona up to Miraj and Kolhapur and Sholapur, the entire zone has been tagged to Secunderabad. Sir, you come from Hyderabad; so please do not think that I am saying this from some other point of view. The natural aspiration of the Maha-rashtrian community is that the divisional office must be located in Poona. Our entire approach is that if we have a complaint, we must either go to Secunderabad or to Hubli on the other side. I do not want to say anything about Mr. S. K. Patil. because I know what interest and what love he has got for Maharashtra. So I do not want to comment adversely on this matter. I would 1 make a request to Nandaji that this is the opportune time—the broad-gauge line is being laid; it is going to be inaugurated when this type of re-thinking will have to be done to meet the natural aspirations of the Maharashtrian community living between Poona and Miraj, Kolhapur and Sholapur on that side and Konkan. Panwel,. etc. up to Goa.

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This can be met only when the headquarters is shifted to Poona.

SHRI K\LYAN ROY (West Bengal): Sir, it is true that the present Railway J Minister was a Labour Minister before. But I perhaps this is also a tragedy. Let him himself ponder over this. Has he been able to bring his as the Labour Minister into the outlook Railway Ministry or has he been unashamedly more or less inheriting bureaucratic attitude which was criticised so severely by other Members? We have seen that there have been two strikes, one in the North-Eastern Frontier Railway | and the other in the South-Eastern Railway. And promised that there would be no victimisation. There was an understanding as the strikers went back. And what did they find '? What happened to the solemn promises, assurances, which were given by the Railway Minister who was the Labour Minister before and who, I think, would

share my indig mtion against any victimisation or haras ment of the labour? He perhaps could ot control those top officers who were bent upon taking blood. The strikes today ii the railways are the result of long-tandin grievances which are today blowing up the lid because in the last nearly twenty years the railway workers were really suppressed. It is not only the bureaucracy of the Railway Board. Why should] be on ;-sided ? The railway unions which were functioning were neither democratic nor pro rressive, and in many respects we found the trade union bureaucrats as equally co nipt as some of the high officials. Nand; ii has today to fight against both, both aga nst the bureaucracy in the trade unions w tich even today suggests the Syndicate—sho ting for law and order—in other words thy want to suppress the new upsurge of de nocratic movement in the railways—with the help of bureaucracy m the railway administration. Nandaji should fight against b< th vested interests.

Sir, in this i :port of the Railway Ministry it has bee I stated that the Railway Protection For :e continues to assist some State Governm :nts in dealing with the law and order prol lems pertaining to the railways. We an absolutely opposed to it because we ha 'e seen the Railway Protection Force failing to piotect the pilferage, failing to proti ct the railways from dacoi-ties, which an happening everyday in the railway compi tments where the railway passengers are feeling so unsafe. It is surprising that the attendant, the first time when he come . requests the passengers to lock the doors well from inside. Such is (he condition of < ir railways. If the Railway Protection Foi :e. which is supposed to improve the c mditions of the railway safety, is toda: utilised to assist the State Governments to suppress democratic movements, well, th re will be more thefts, there will be more pilferages. Unfortunately, ! have also to I: ring the question of horrible discrimination which has started and started under this Mi listry against the State of West Bengal, t is not only the people of Bengal vho are saying this; this is being said by those who produce coal, the mine-owners. I would like to draw the attention of the House-in fact I raised this

question in Parliament the other day—to a statement made by the Chairman of the Indian Mine-owners Federation. What he said was—

"I would like to state that it has been the policy of the Government to give protection to the collieries in West Bengal and outlying fields for continuity in the maintenance of their buyers. The policy has been confirmed at various occasions in the meetings of the Coal Advisory Council and in the meetings with the Railway Board officials. This decision was basically to ensure that the collieries in West Bengal do not lose their current markets which are mostly in northern and eastern India and similar other outlying fields-in other words southern fields-for, the movement of coal is restricted to Madhya Pradesh and Maharashtra area. Recently the railways have started and allowed the movement of rakes from Madhya Pradesh collieries to north India via Delhi and Bilaspur. This is contrary to the promises given to the metal industry from time to time by the railways. If this is allowed to continue, all the mining collieries ia West Bengal which are already crushed undu the burden and have insufficient demand will lose their existing collieries resulting in a complete shattering of the economy."

This is a very serious1 matter and deserves immediate action or intervention to stop any further movement of coal of outlying fields to Northern India. When asked whether this was true, the Minister said not only yes in his reply dated 3i 1-8-1970, that is. yesterday, but added that the movement of Central India coal has recently been permitted on the Western Railway up to. Agra and the regular movement of Central India coal will be considered as soon as the partial doubling work is completed. The number of wagons in use is 225 which are moving surreptiously and clandestinely against all the assurances and promises. These are being taken away from West Bengal to Madhya Pradesh. Is there not a political understanding behind it? Is it done to satisfy the Madhya Pradesh Government or is it also to get more money for the Congress ruling party from the

[Shri Kalyan Roy]

Worahs who are dominating the Madhya Pradesh coal fields today? Is it not a fact that these new tycoons—the K. Worahs—who are capturing the Madhya Pradesh coal fields, are financing some Congress leaders and that is why their coal is taken and shifted to the Northern India? It is a very serious charge I am making. What I am saying is that this supply of wagons to Madhya Pradesh is against all the assurances given to us. It has a very nasty political and financial smell in it.

Shri Nanda is a good breeder of points. Sometimes we get 11 points, sometimes 10 points. All the passengers are contused with so many points coming from so many sources. So many brochures and so many pamphlets are published with nice colours. They look very good. But what is his real fuel policy? That lias been raised not by me. It has been raised by his honourable colleague Dr. Triguna Sen. The other day we had a meeting of the consultative committee for mines and fuel. This question was raised there. There Dr. Triguna Sen referred to the discussion he had with the Ministries of Railways and Irrigation and Power and said that 'if we go in for electrification instead of dieselisation. coal would be used for production of power'. He made it very clear that he was against this reckless dieselisation policy followed by Shri Nanda on the instructions and at the inspiration of the officials of the Railway Board and the American, lobby. Dr. Triguna Sen has not agreed with the way the Railway Minister has chosen to go. Is this very healthy ? Is this collective responsibility, What is the real fuel policy? It is no use sending one officer to the coal dumping yround at the collieries. I want Shri Nanda to see what is happening there. Now officers in the collieries are demanding more money from the mine owners that now "we have the economic drive, and unless you give us more money than what you used to give, we will write a letter cancelling the order issued in your favour'. Mere corruption is entering into the coal fields. I would like to have a statement from the Minister as to what his

real fuel policy is. I do not think that it reflects the view of the Cabinet at all. ["his reckless dieselisation should stop. It is surprising that in a country where there is so much coal, the number of electric locomotives is 500 as against 994 diesel locomotives. And electric locomotive are cheaper than locomotives. This point haS to be clearly stated by Shri Nanda. Sir. I would also point out that I have come across a strange anomaly here also. It was stated on 31st August 1970 by the Railway Minister, in answer to queuion No. 680 by Shri K. C. Panda and Shri M. K. Mohta, that the amount of compensation paid by the railways for pilferage or loss of goods carried by the railways was Rs. 433.76 lakhs in 1968-69 and in 1969-70 it went up to Rs. 487.29 lakhs. But, in the Report of the Railway Board, the net amount paid by way of compensation for pilferage of goods and damages is shown as Rs. 9.36 crores as against Rs. 7.22 crores in 1967-68. It is not a question of any fantastic amount of compensation which is also a part of the organised looting of the Indian treasury, of the money of the poor tax-payers, but it is something else. Where are the correct figures Are you having two or three or four kinds of figures

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Sir, now, this is my last point, (t i-about the question of setting up the Divisional Headquarters. I fully share the agonies of the hon. Members of Parliament. But, I want to draw the attention of the hon. Railway Minister to one meeting on the 14th May 1969, when the administrative authorities, the North-East Frontier Railway, the Railway Minister and Shri Parimal Ghosh, and top Ministers of U.F. Government were there and it was decided that a new Divisional Headquarters would be set up at New Jalpaiguri because there is one new Divisional Headquarters at Ranghia and there is one at Katihar. But, unfortunately, lalpaiguri, which is a tea centre, where the headquarters, the entire headquarters of the business of Northern Bengal is located, is excluded. Certainly, some bias is there, some attitude is there, because of which deliberately New Jalpaiguri is being excluded from the map of the Divisional Headquarters. I

would like tht hon. Minister, particularly in view of tht assurance, solemn assurance, given c I the 14th Mav 1969, to assure that tht re will be a Divisional Headquarters in New Jalpaiguri. Why is it net being d' ^ne?

Sir, this is riv last point. It is true. Sir, that not only t ie railway problems are not being properly looked into, but also there is the attitude of the high officials to the various comph ints of the responsible citizen-: of the cc untry which are not being looked into, but are brushed asjide. So, taking as a wl ole all the questions, I say, the railway adr tinistration has not improved during the last one year which has led to The st: kes can not be smashed, by the police or by the Railway Protection Force; but, yo have to understand sympathetically why the railway workers go on strike, why the;- are discontended. why they are protesting gainst the lack of amenities, why they are rrotesting against the corrupt transfers, against the lack of hospital and other facilities, against the dangerous automation that is coming in now and so on. king all these together, I would request the ho i. Minister—I know he was net a bad Labi ur Minister: but the Railway Beard and thi corrupt bureaucrats are there who hav lost touch with the railway men-to see fa theseand he has to fight the e-and he las to assure once again that there will not te harassment and victimisation of the stri ers who took part in Siliguri and in the greit 'bandh' and he should not discriminate s i openly, so nakedly, so blatantly, agai ist West Bengal. In West Bengal, the nt mber of the unemployed is about three n illion. Should I go back to Bengal and say. "You have three million unemployed ai d under the Nandaji's Railway Ministry, you will have another one lakh in Asan ol and other coal mines ?" Thank you. Si

श्री बी० एन० मंडल (बिहार): उप-सभाध्यक्ष जी, मैं मंत्री जी का ध्यान कुछ बातों की ओर खींचना चाहता हूं। सबसे पहली बात जिसका मैं जिक्र करूंगा वह यह है कि पोस्ट बार रिकांस्टक्शन में एक प्रोग्राम

था कि बीहपुर स्टेंशन को मधेपुरा स्टेशन से और मधेपुरा स्टेशन को बीरपुर से जो कि नैपाल की सीमा पर है उसको मिलाया जाय। लेकिन पोस्टबार रिकांस्ट्रक्शन प्रोग्राम के बाद फर्स्ट प्लान में वह नहीं लिया गया, सेकेंड प्लान में भी नहीं लिया गया, वर्ड प्लान में भी नहीं लिया गया और फोर्थ प्लान में भी नहीं लिया गया । क्या इसका यह कारण है कि चंकि वह एरिया बैकवर्ड एरिया है और बैकवर्ड एरिया होने के कारण से लोगों का कोई एजिटेशन नहीं हो सकता है, सरकार का कुछ हो नहीं सकता है, इसलिये वह नहीं लिया जाता । इसलिये में चाहता हं कि मंत्री जी इस बात की ओर ध्यान दें कि जो-जो पोस्टवार रिकांस्ट्क्शन का प्रोग्राम था. उसको फिर से लें और बीहपूर स्टेशन को मधेपूरा स्टेशन से कनेक्ट करें और मधेपुरा स्टेशन को बीरपुर से कनेक्ट करें जो कि नैपाल के बार्डर पर है और यह करना डिफेंस के प्वाइंट आफ व्युसे भी अच्छा होगा।

एक दूसरा प्रपोजल मेरा यह भी है कि कोपड़िया स्टेशन को विहारीगंज स्टेशन से सोनवरसा होकर मिलाया जाये; क्योंकि वह बहुत बैकवर्ड एरिया है और जूट का इलाका है। उस इलाके में रेलवे लाकर डेवलप करने से जूट का कारोबार अच्छी तरह से चल सकता है और इसलिये जरूरी है कि कोपड़िया स्टेशन से बिहारीगंज स्टेशन तक एक लाइन डाली जाये।

कुछ दिनों पहले यह जिक हुआ था कि जहां-जहां मीटर गेज लाइन है, वहां उसको ब्राडगेज लाइन में कन्वर्ट करना चाहिये और इसी सिलसिले में यह भी प्रस्ताव था कि वरौनी से किटिहार तक या गोरखपुर से किटिहार तक, ब्राडगेज लाइन बनाई जाये। इसके लिये कहा जाता था कि सर्वे हो रहा है, लेकिन वह सर्वे कब खत्म होगा मालूम नहीं। मैं मंत्री जी से यह जानना चाहंगा कि

[श्रीबी० एन० मंडल]

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इस डाइरेक्शन में अभी तक कुछ हो पाया है या नहीं, कब तक उसका कांन्स्ट्रक्शन होगा। एक कठिनाई वहां पर और भी है। एक कोसी फास्ट पैसेन्जर है, जो बरौनी से बनमनखी जाती है, यह जोगवनी जाने वाली गाड़ी में जोड़ कर एक ही इन्जन के जिस्ये स्टार्ट होती है। मनसी में यह गाड़ी कट जाती है। मेरा एक सुझाव है जो में पहले भी दे चुका हूं कि एक सेपरेट इन्जन होना चाहिये बरौनी टू बनमनखी, जिसको कोसी फास्ट पैसेन्जर कहते हैं। उसके लिये सेपरेट इन्जन की व्यवस्था बरौनी से हो और उसको बनमनखी तक ले जायें।

एक और बात निवेदन करना चाहता हूं कि जो मधिपुरा से किटहार तक या सियोल तक लाइन गई है, उस में ओवरकाउडिंग रहती है। उस ट्रेन में बोगी और बढ़ानी चाहिये। वहां पर चैकिंग वगैरह का कोई प्रबन्ध नहीं रहता है, इसलिये वहां वैसी टिक्टलैंस ट्रेबिंग होती है और बहुत कन्जेसन हो जाता है। में चाहता हूं, मंत्री जी इस पर भी अपना ध्यान दें।

दो ट्रेनों के बारे में मेरा सुझाव है। जो ओ० टी० रेलवे गौहाटी तक जाती है उसको बढ़ा कर डिबरूगढ़ तक ट्रेन ले जानी चाहिये और दूसरी ट्रेन जो कि 27 अप है वह मरियानी तक गाड़ी जाती है, उसको भी बढ़ा कर तिनसुखिया तक ले जाना चाहिये।

रेलवे में जो चोरियां होती ह, उसके लिये जो रेलवे का स्टाफ है वह जिम्मेदार होता है, वह खुद ही उस चोरी में शरीक रहता है। वह चोरी करवाता है और हमको ऐसा भी मालूम है कि झूठा क्लेम कम्पेन्सेशन के लिये करने की भी साजिश करते हैं। इस तरह कोर्ट में कम्पेन्सेशन के झूठे केस दायर किये जाते हैं, जिसमें रेलवे वाले शामिल रहते हैं। मैं चाहता हूं कि एक मेल या एक्सप्रेस ट्रेन जो कि मेल लाइन पर चलती है, उसको डाइवर्ट करके मनसी से सहरसा और मधेपुरा होकर या तो कटिहार या जोगबनी तक ले जाएं। इतने मेरे सुझाव हैं और मैं चाहता हूं उन पर मंत्री जी ध्यान दें।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KH\N) : J would request Members to co-operate with me and take not more than five minutes.

SHRI SASANKASEKHAR SANYAL (West Bengal): Mr. Vice-Chairman, Sir. there are not very many people iir Bengal and outside who do not know that there is a very important railway junction at Rana-ghat on the Eastern Railway. The \ssam_Mail and the Darjeeiing Mail used lo pass from there. In the British days it was a glamorous station and the first class Euro-pean-cum-Indiao style canteen was there. Of course it has lost much of its glamour but it is there situated in the centre of the main building. For some years past I have been watching that some of the boys of my age are clothed with the usual livery of the Railway canteens, dirty, not washed.

I asked them what was their remuneration. He said: 'Some cups of tea and 15 paise commission per rupee'. On that basis I put a question to the Railway Minister about the number of canteens at the Rarta-ghat Junction, the details of the remuneration and the nature of the tenure, etc. because I thought that after I have heard these things, I would pass on the matter to my trade union friends but do you know the reply? It was a staggering reply:

"No Railway canteen exists at Raraaghat Junction."

SHRI CHITTA BASU : It is very much there.

SHRI SASANKASEKHAR SANYAL: It may be unauthorised but it is part of the Railway building and it is under the Railway supervision. Even if it is not so, the Minister might have said: 'Yes, the canteen is there but not managed by the Railways.' If somebody takes' that food and

gets cholera, will he not be responsible? He might have ?iven the answer: 'Yes, there is a cantee-i but it is not directly managed by us.' He says that there is no canteen. I wonde if there is any Gulzarilal Nanda at all in xistence. On the 13th of August I wrote letter disclosing all the facts and asked 1 >r further information in the matter and 1 e gave a reply on 17th August to say:

"Dear Shri Sa

I am in rea ipt of your letter of 13th August regan ng canteen at Ranaghat junction.

With kindest regards,"

Why do you no kindly say that you are making further liquifies into the malter?

SHRI GULZAiULAL NANDA: This is an interim repl\. As soon as a letter is received, before ;aying anything about it. we acknowledge t.

SHRI SASANKASEKH \R SANYAL: I accept that pos tion but I tell you that I am an old timer I had my old days when I was very muc I arrogant and obstinate but after all I an now shed of that. I have just become a b; anced man but still, does he not think th it giving this misguiding information com s under the question of contempt of this House or against the privileges of this t)use? I leave this matter to him without 'urther dribbling on it.

My second po nt is, i gave him another question. There is an electric line from Calcutta to Kris! nagar. Probably you have not been to my side. So many mangoes are there, you d i come there. They are as sweet as the per ons of that place. Up to Krishnagar there has been electric traction and double line but beyond that there is Murshidabad. M; father is from Nadia and my mother is fr< m Murshidabad and my district is Nadiii Murshidabad. Now there is a question of extending the line because Murshidabad is ! rategically very important, it is a border m~ t only of Bengal but also of the whole coi ntry. Talks were going on and in answer (i my question in the last session—he was not the Railway Minister probably then—I here was a reply:

"The matter is being considered and steps are being taken."

Will he kindly let me know the position because I am very old and I do not want to die before certain things have been done. Will he kindly either extend my life by 21) years or see that within the reasonable span of five years more, he will get this extended up to Murshidabad completely so that a long overdue thing is done?

The Railways can take a line or give a line. There is a Consultative Committee everywhere. Instead of making that Consultative Committee merely a sitting body for meetings and discussions now and then in a perfunctory manner, let the Committee be converted into a functional agency. The Railway employees cannot check anything.

They cannot prevent pulling of the chains. They cannot do anything for the amenities pf the passengers. So, let the Consultative Committee be converted into a functional body. Let them have out-door duties on the railways. Let them look into the tracks and the traffic so that, as the people's representatives, they can go to the people in the different areas and say to them, "Please do this. Please do not do this. This is an experiment which is worth trying." I hope he will consider this suggestion.

SHRI G. A. APPAN (Tamil Nadu): Mr. Vice-Chairman, Sir. for the last two years I have been ventilating my grievances against the Railway Board and the Railway Ministry about the treatment meted out to these poor Scheduled Caste people in the Services. Next to the industries. Government employs the majority of the people in India—I am comparing the employees in the industries and in the Government-and the Railway Board and the Railway Ministry are the major employers in this connection. Government Orders and Government Notifications have come in respect of giving promotions in various respects to the Scheduled Castes and the Scheduled Tribes. I had been speaking about this to the then hon. Minister, our revered Nandaji's predecessor, and I have given expression to my views previously also on the floor of

Shri G. A. Appanl

this House during the time of the then Railway Minister. But he had not been very attentive to many of my points, to many of my grievances arising out of the irregularities commuted by his officials concerning the Scheduled Castes and the Scheduled Tribes, though he looked into one or two of those points. I am very very happy now to see that, despite his age, the present Railway Minis'ter Nandaji is very verv active. He also gives thought to the responsibilities that he owes to his Ministry to equal the trust that has been imposed on his worthy shoulders and broad breasts.

Mr. Vice-Chairman, Sir. I should say here that Madras State (Tamil Nadu) has not been sufficiently developed in respect of railways. When 1 see very very big stations this side and that side, my heart throbs and burns that my State has not been developed to an equal extent in the matter of railways. This I have been telling the Railway Board but. in spite of my repeated four or five speeches on the floor of the House, nothing has been done to convert the metre-gauge lines, namely, Madras-Trivandrum, Madras- Rameswaram and Madras-Tinnevelli-Tuticorin lines, into broadgauge lines.] have also requested the Government to open a broad-gauge railway line from Tinnevelli to Cape Comorin. This has also not been attended to.

Mr. Vice-Chairman, Sir. when I was a student, in 1924 or 1926, there was a proposal to open a line from Usilampatti to my place Srivilliputtur and then also up to Watrap. Bat this has been abandoned. 1 do not know why. This is a very vital line which will certainly bring very much revenue to the Government, to the Railways, and it will benefit the poor people in those areas. I request the hon. Minister to kindly see what has happened to this railway line from Usilampatti to Srivilliputtur and Watrap and when he will be able to implement my suggestion for the conversion from metre-gauge to broad-gauge the railway lines running from Madras to Trivandrum. Madras to Rameswaram, and from Madras to Tinnevelli and Tuticorin, and a railway line from Tinnevelli t; Cape Ccmorin.

Mr. Vice-Chairman, Sir, though the present Railway Minister Nandaji has taken charge of this Ministry only the other day, so to speak, he has done very well. But I am afraid the officers are not sufficiently cooperating with him, and [beg to say that they are not only the officers in the Railway Board or the Railway Department, but the officers throughout. I mean even those who are not in the Railway Board. They are not useful to him to interpret the constitutional aspects in respect of Scheduled Castes and Scheduled Tribes. Mr. Vice-Chairman. Sir, may I request the hon. Minister for Railways to institute a cell in the Railway Board comprising Members of both Houses of Parliament to look into the grievances of the Scheduled Castes and Scheduled Tribes and see how the Government Orders in favour of the Scheduled Castes and Scneduled Tribes have not been implemented from its inception in 1955 or so? If he can do it, he will be a true Gandhian. I think it is not very difficult. Unfortunately, he has a very trusted lieutenant in Mr. Ganguli. Wherever I have been, many people speak pleasant things about Mr. Ganguli. But there are many people, who create jobs and afterwards reserve them for people of their own community, people of their own religion. And i have been telling you, Sir, if there is a Mathur as the Head of a Department, Mathurs are appointed to the posts, and if there is a Menon as the Head of a Department. Menons are appointed to posts. It goes on like this.

Mr. Vice-Chairman, Sir. please excuse me: this is a very very important thing. The Government officers should be true to the job https://linear.nc.nd/html/linear.nc.nd/html. Let them not be selfish; let them not deceive themselves and deceive the poor public. Of course I have put forward a number of proposals to Nandaji and I request Mr. Natxla to look into all those things and write to me if it is not possible for him to institute a cell immediately, at least with

leople, to go to every place where people are employed and to know their grievances, And the officers who have done it wantonly should be penalised and and even their pension should be stopped. Unless there is some moral check.

things would noi improve. I would also appeal to the offu ir*: let them not deceive themselves; let th- m strengthen the hands of the Minister an I see that they are honest to the trust that •; reposed in them.

SHRI PR\NAI KUMAR MUKHERJEE (West Beng;): Mr. Vice-Chairman, Sir, when Mr. N inda came forward with his eleven-point programme for the betterment of the India » Railways, there was an apprehension tha perhaps this eleven-point programme will have the same fate as the Sadachar S.miiti or the Bharat Sevak Samaj had when he put forward his ideas as Home Ministe. In fact the same thing is going to happ; n. For instance, it has been pointed out in the eleven-point programme that bettt I relations should be established between mployees and the authorities. I am citin one instance to show what sort of better relations have been established after the eleven-point programme was put "orward by the Minister.

SHRI CHITTA BASU: Not the tenpoint AICC pro ramme?

SHRI PRAN .B KUMAR MUKHEIT JEE : On 29-7-IS 70 a serious accident took place in Howrah in the Goods Inspectors' Office. A railwa i engine along with 43 wagons crashed into the office shed. Four workers were inj ired and a complaint was lodged with GRi for investigation. Immediately the high i fficials rushed in and they asked the clerk r it to insist upon investigation and the wh le matter was tried to be hushed up. Fort inately the officials who were working thire for their own safety and security lod :ed a complaint with the DivWonal Supei ntendent through a mass petition. That is how the higher authorities, the high-ups in I ne Railway Administration are dealing wit! their employees.

There is another instance. The Minister himself gave an ssurance that no victimisation will take pi ce in the case of the strike, whatever be the reasons. I may not agree with the reason- for which the strike took place but I am otally opposed to any sort of victimisatioi particularly when the Minister gave a categorial assurance that no

victimisation will take place. But some 01 the railway officials, the high-ups, had the guts to say that they will resign if the Minister tried to implement his assurance. That is how the Indian Railways function.

Bill, 1970

It has been pointed out by hon. Members of the House how the claims for compensation for pilferage are increasing year by year, how the rates for passenger traffic and the freight rates are increasing year by year. And all these amounts are utilised to meet claims for pilferage which are increasing as a result of inefficiency and impotency of the railway authorities. Sir, it has become an almost alarming feature to travel by railways. It has' been pointed out by an hon. Member on the floor of the House that the Railway Protection Force should not be taken away for the task of maintaining law and order in the State.

May I point out to the Minister that there is a clear and categorial provision in the Constitution of India, where under article 257 special power is given to the Union Government to issue necessary directions to the various State Governments for the maintenance of railway property? May I know from the Railway Minister whether any such direction has been issued to. the State Governments, when 39 squattings took place on the railway track, as per the statement of the Railway Minister? When wild-cat strikes took place, when railway officials were manhandled, when the operating staff were manhandled, when the stations were ransacked, when special power is given to the Govrnment of India under article 257. was any direction issued to the State Governments, which the Government of India is competent enough to do ? Not only that. On various occasions the problems of West Bengal have been brought on the floor of the House. In this connection I want to have a categorical assurance from the Minister in regard to the circular railway and tube railway. Some time back, immediately after taking over the Railway portfolio and after joining the Railway Ministry, Nandaji said that there was no possibility of having a circular railway in Calcutta. After some time he amended his statement and said there was

jShri Pranab Kumar Mukherjee]

.j pos.sibility. Again, confusion came aboui as lo whether there will be a tube railway Or a circular railway. May 1 know from (he Minister whether Ihey have fixed any date by which time the circular railway will be completed 7 By what time will the tube railway be completed? Have you j undertaken the survey work? Have you allotted any money in the Budget for the circular railway or are you merely giving ances only to hoodwink the people of Bengal? In this connection one very salient point htis been referred to by Mr. Kalvan Roy and that is about the head office in New Jalpaiguri. There is no question of! lishing a zonal office at Jalpaiguri. Another office, which is already existing in Siliguri, is being shifted. All of us know what an alarming situation regarding unemployment has arisen in West Bengal and the Government of India is precipitating a crisis by shifting offices either from Calcutta or from Siliguri and creating more unemployment in the State.

Another point to which I would like to you attention' is...

THE VICE-CHAIRMAN (SHRI
AKBAR M.I KHAN) : Last point.

SHRI PRANAB KUMAR MUKHERJEE It is aboui the Eight Railways.

SHRI SASANKASEKHAR SANYAL: On a point of order, why do you say that it is the last point!' He will live very long.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KH\N): Please, let him go on.

SHRI PRANAB KUMAR MUKHERJEE: It is about the Light Railway. On various occasions Ministers have said so many things, but they have no clear and uorical policy with regard to the Light Railways. It is high time they had a fixed policy. Only the other day the employees of the Howrah-Sheakhala light Rail! and the Howrah-Amta Light Railway held a demonstration. A few thousand men are

going to be unemployed. The present management have categorically stated that they are not in a position to run the Railway. May I know from the Minister when they will take a decision about the Light Railways and when they will take over the management and run the Light Railways, so that a targe number of people are not ihiown out of employment and the already ruined economy of West Bengal is not further ruined?

SHRI MULKA GOVIND i REDDY (Mysore): Mr. Vice-Chairman, Sir, Mr. Gulzarilal Nanda, after taking over the Railway Ministry, tried to reorganise the Consultative Committees for different reasons. I welcome that. But I would have appreciated him more if he had thought of reorganising the railway zones. The present zones, as they are, are not functioning very efficiently and properly and some of them are very unwieldy. I, therefore, urge he should take up the question of the reorganisation of railway zones 1 would impress on the Railway Minister that it is imperative and urgent that t new railway zone should be created in Mysore State with Bangalore as headquar*er<; and such of the areas that are now in the South-Central Railway and in the Southern Railway may be transferred to the new zone.

Secondly, Sir, it has been said and ltd, and without much result, that the conversion of the metre gauge railway lines in the South into broad gauge should be taken up on a phased programme. They are doing it bit by bit. It is necessary, if we have to have proper transportation and quicker transportation of goads from the North to the South and from the South to the North, this should be taken up imme diately and it should be done on a war Footing, the transfi goods is not very encouraging if it is run through ra; I-. because of different points where they will have to unload and reload. If there is only one gauge, that is broad gauge, it is a and quicker and of the pil-ge will be stopped. Therefore, in order to see that the railways take more goods for carrying them from one place to another and in order to see that the goods

that are meant or railways are not attracted by the road transport, they should take up this conversion of metre gauge into I broad gauge.

j would alsi urge that the speeding of trains deserves :o be considered and it can be done if ther! is phased dieselisation and electrification t railways. In fact when the Mysore Railways were under the Mysore Government, tl ere was a proposal to electrify Mysore-Bangalore railway line, and I do not know v hy it has been given up by the Railway Ministry. When power is abundant in M ,'sore and Mysore is supplying power to C i>a. Madras and Kerala, why not this powei be utilised by the Railways for electrifyin; the railway line between Mysore and B; ngalore?

1 would like to add, Mr. Vice-Chairman. that new railw iy lines should be taken up. There is a pn posal in this Bill that some ef the new railway lines are going to be taken up. But I would like to urge that Chitradurga-R; yadurga line, Chamarajana-gar-Satyamanj alam line and Hubli-Karwar line should bt taken up. Karwar is very important because of the fact that it is a very good poi and for exportrng ore from Karwar port t would work cheaper, and this can be dine if Hubli-Karwar line is taken up. M. Vice-Chairman, we have been asking f, r extending the broad gauge line from M -aj to Bangalore via Hubli. Harihar and via Guntakal. If it is done, there will be quicker transportation and quicker runni lg of railway trains from Bombay to B: ngalore via Guntakal and via Hubli, Harihur. This should be taken up and it will also help Goa port.

Lastly, thi re is one railway stores in Mysore. The work of this railway stores in Mysore is e>. landing and adequate staff is not given. Sometimes railway goods are: brought to Mysore and again from Mysore stores they a:e dispersed to different areas. Instead of < uplicating the matter and delaying the ransportation of these goodst, they should < onsider having another in Bangalore proper.

Mr. Vice-Chairman, this is the largest public undertaking in India, and if we are

really bent upon having better results and better performance and efficient performance, we should keep the railwaymen contended. They have been agitating that interim has to be given to them like other Central Government employees. They are asking for interim relief, and the Third Pay Commission is going into this question, but before the Third Pay Commission gives its recommendation the Railway Ministry should take up this matter and see that some interim relief is announced immediately.

And I believe that the announcement of such an interim relief to the railway workers is going to improve the working of the Railways. I would therefore urge that the Minister will, while replying to this debate, make an announcement giving interim relief as was demanded by the railway employees.

Lastly, in 1968, the Central Government employees struck work; many employees of the Railways did take part in the strike, and for peaceful strikes and for peaceful demonstration which they undertook on the 19th of September. 1968. some of them are still not reinstated. And there are some cases still pending against the employees for their participation i» the strike. They were not involved in any violent activity. In Mysore State there are still cases pending against these railway employees. Even though the Railway Minister made a statement some time back that they would all be reinstated, that there would not be any victimisation and that all cases would be withdrawn, unfortunately in the State of Mysore, in some Divisions, particularly in Bangalore and other Divisions, these cases are still pending, and these railway v kers are asked to come to the Divisional Headquarters where the District Magistrate sits every week. And so much inconvenience is caused, and they hale to spend so much money for that. So, I would ask the Railway Minister to advise the State Governments including the Mysore Government where such cases are pending, that they should be withdrawn immediately.

Thank you.

श्री श्याम लाल यादव (उत्तर प्रदेश) : उपसभाष्यक्ष महोदय, मैं बहुत संक्षिप्त में अपनी बात कहना चाहता हं। सब से पहले मैं यह जरूर कहना चाहता हूं और अनुभव करताहं कि जब से श्री नंदा जी ने रेलवे मंत्रालय का भार उठाया है, तब से उनकी सदभावना से, प्रयास से इस विभाग में चुस्ती लाई जा सकी है, उसमें दक्षता लाई जा सकी और गाडियों के चलने के नियम में और समय की पाबन्दी को लागु किया जा सका है, इन सब कार्यों में उनको कहां तक सफलता मिलेगी यह तो केवल भविष्य ही बतलायेगा, क्योंकि अभी उन्हें इसका भार सम्भाले थोडा ही समय हुआ है। यह बात जरुर देखने को मिली है कि जो दुर्घटनाएं पहले रेलवे में हुआ करती थीं, उनकी संख्या में कमी हो गई है।

इसके साथ ही साथ मैं एक बात रेलवे के संबंध में यह भी निवेदन करना चाहता हं कि इस विभाग में छोटी मोटी युनियनें बढ़ती ही चली जा रही हैं। हमारे यहां बनारस और मुगलसराय उत्तर भारत में रेलवे का एक बड़ा भारी केन्द्र है, जहां पर दक्षिण, पश्चिमी. पूर्व और उत्तर की सब रेलवे मिलती हैं। आज हम यह देख रहे हैं कि रेलवे में यह प्रवत्ति बढ़ती जा रही है कि अलग-अलग सैक्शनों के, अलग-अलग विभागों और अलग-अलग कैटिगरीज की युनियनें बनती चली जा रही हैं, जिससे रेलवे के कार्य पर, उसकी दक्षता पर और उसकी गतिशीलता पर प्रभाव पड़ता है। इसका एक नतीजा यह भी होता है कि एक यूनियन दूसरी युनियन से प्रति-स्पर्धा करती रहती हैं, जिसकी वजह से तरह-तरह की कठिनायां उत्पन्न होती जा रही हैं और इसकी वजह से प्रशासन के काम में ढिलाई आ गई है। मैं यूनियनों के खिलाफ नहीं हूं, लेकिन मैं यह निवेदन करना चाहता हूं कि छोटी मोटी युनियनें नहीं बनाई जानी चाहियें ।

दूसरी बात मैं रेलवे में जो चोरियां होती हैं, उसकी तरफ रेलवे मंत्री जी का ध्यान आकृष्ट करना चाहता हं । हमारे मुगलसराय जंकशन में लाखों रुपयों की चोरी रेलवे की हुआ करती है । मुगलसराय में एक बहुत बड़ा मार्शलिंग यार्ड है, जहां पर हर दो और तीन मिनट के अन्दर गाडियां कटती और जडती हैं। वहां पर आये दिन जो रेलवे के के छोटे मोटे कर्मचारी हैं, रेलवे प्रोटेक्शन फोर्स के जो कर्मचारी हैं और दूसरे पुलिस के कर्मचारी हैं, उनके बीच में आपस में झगड़ा होता रहता है। दो बार तो वहां पर हड़ताल हो चकी है, जिससे सारी उत्तर भारत की रेलवे लाइन ठप्प हो गई और गाड़ियों के आवागमन में रुकावट पड़ गई । वहां पर मजिस्ट्रेट द्वारा इन्क्वायरी हुई । जिलाधीश और डिस्ट्रिक्ट मजिस्ट्रेंट ने वहां पर जो बयान दिया रेलवे मंत्रालय को चाहिये कि वहां पर जो बड़ी भारी तस्करी हो रही है, उसकी वह जांच करायें।

मैं नहीं समझता कि इस समय वहां पर जो चोरियां हो रही है, उनमें रेलवे कर्मचारियों का और रेलवे पुलिस या रेलवे प्रोटेक्शन फोर्स के कर्मचारियों का हाथ नहीं है। जिस तरह की वहां पर रोजाना चोरियां होती हैं, उसमें बिना इन रेलवे कर्मचारियों के सहयोग के नहीं हो सकती। इसलिए मैं निश्चित मत से कहना चाहता हूं कि रेलवे में जो भी चोरियां होती हैं, उसकी पूरी जिम्मेदारी रेलवे कर्मचारियों के ऊपर है, चाहे वे रेलवे के कर्मचारी हों, चाहे रेलवे प्रोटेक्शन फोर्स के कर्मचारी हों, चाहे रेलवे प्रोटेक्शन फोर्स के कर्मचारी हों और चाहे रेलवे पुलिस बाले हों, वगैर इनके सहयोग के रेलवे में चोरी नहीं हो सकती हैं।

मैंने देखा है कि मुगलसराय जैसे स्टेशन पर या जहां ऐसे यार्ड हैं जहां गुड्स ट्रेन आया जाया करती हैं, सारे बाजार में रेलवे का चोरी का सामान जाता है, सारा वातावरण

रेलवे की चोरी से प्रभावित होता है, रेलवे के अधिकारी देखते हैं, पुलिस के अधिकारी देखते हैं, लेकिन कोई कार्यवाही करने को तैयार नहीं । इसका कारण यह है कि रेलवे की युनियन का प्रभाव इतना बढ गया है कि रेलवे के अधिकारी किसी के विरुद्ध कार्यवाही करने से डरते हैं। आज एक तरफ माननीय सदस्य यह कह रहे हैं कि रेलवे कर्मचारी जो आन्दोलन करते हैं, उनके खिलाफ जो कार्य-वाही होती है वह वापस कर ली जाय, लेकिन दूसरी तरफ रेलवे के कर्मचारियों की जिम्मे-दारी क्या यह नहीं है कि देश के लोगों की सुरक्षा हो, देश के माल की सुरक्षा हो ? यही कारण है कि धोरे-धीरे सड़क पर चलने वाला यातायात बढ़ला जा रहा है, मोटर गाड़ियों, टकों से माल ज्यादा ढोया जाता है, ज्यादा सेफ समझा जाता है । बम्बई से, पठानकोट से. शिमला से कलकत्ता और मद्रास तक के माल को आज व्यापारी ट्रक से भेजना ज्यादा सूरक्षित समझने हैं बनिस्बत रेलवे के । रेलवे कर्मचारियों को सुविधाएं प्राप्त है, उन्हें तनस्वाह मिल रही है, उन्हें अच्छे साधन मिल रहे हैं, गास दिया जा रहा है। आज रेलवे के किसी उच्च दर्जे में सफर करें तो बहत से रेलवे कर्मचारी पास पर चलते मिलते हैं । इतनी ज्यादा सुविधाएं उन्हें सरकार ने दे रखी है, लेकिन क्या उनकी जिम्मेदारी कोई इस देश की जनता के प्रति है ? उन्हें सारी सुविधाएं दी जाती हैं, तनस्वाह में भी बृद्धि की जातों है। तीसरा पे कमीशन बन बन गया है, इन्टेरिम रिलीफ की बात होने लगी है । यान्यवर, मैं कहना चाहता हूं बड़े अदब के साथ रेलवे मंत्री की सेवा में कि आखिर रेलवे कर्मचारियों की कोई जिम्मेदारी देश के लोगों के प्रति है ? क्या रेलवे प्रशासन केवल उनकी तनख्वाह बढ़ाने के लिए है ? यनियन्स के लीडर क्षमा करेंगे, क्या वे रेलवे कर्मचारियों को गैर-काननी काम करने के लिए प्रोत्साहित करते हैं. वेतनवृद्धि की मांग करके या उनकी जिम्मे-दारी है, समाज के प्रति शांतिपूर्वक, शिष्टा-चार के साथ लोगों की सेवा करने की और रेलवे में जो घटनाएं होती हैं, चोरी होती है उसमें कमी करने की ? अन्यथा मैं समझता हूं कि रेलवे पर जो माल की ढुलाई होती है, उसमें बहुत कमी हो जायगी और रेलवे के लोगों की बेकारी और कठिनाई बढ़ जायगी।

वैस्ट बंगाल में बेकारी हो रही है। उसका सम्बन्ध है उस वातावरण से जो वैस्ट बंगाल में बना रखा गया है। वहां कोई शांतिपूर्वक प्रगति नहीं कर सकता, कोई शांति के साथ नहीं चल सकता। वैस्ट बंगाल के जो वामपंथी लोग हैं, वे चाहते हैं कि अव्यवस्था पैदा हो, कानून की मर्यादा भंग हो जाय और लोग हथियार लेकर सत्ता पर कब्जा कर लें, यह आपकी मान्यता है। जब इस तरह की मान्यता होगी तो ला एंड आईर डिस्टर्ब होगा, चीजें वहां से हटेंगी, लोग भागना चाहेंगे।

दो, तीन बातें और कहना चाहता हूं। जो चोरी हुई रेलवे के मुगलसराय यार्ड में— मैं रेलवे मंत्री से आग्रह करूंगा— उसमें जो भी दोषी व्यक्ति हों, छोटे कर्मचारी ही दोषी नहीं हैं, गजेटेड अफसर भी इसमें इनवाल्ड हैं, उनका भी शेयर है, इसीलिए इननी बड़ी चोरी सम्भव हुई, केवल छोटे कर्मचारी ही शामिल नहीं हैं, उनके ऊपर भी कार्यवाही होनी चाहिए। रेलवे स्टेशन में, यार्ड में चोरी होती है तो स्टेशन मुपरिटेंडेंट की भी जिम्मेदारी होनी चाहिए, वह दूसरों पर जिम्मेदारी फेंक कर अपने को नहीं बचा सकता। इस तरह की जिम्मेदारी उन पर होनी चाहिए।

वाराणसी में महुआडीह यार्ड घनी आबादी के बीच है। वहां से धुआं और गर्दा उड़ कर सारे जनजीवन को सस्त करता है। इसके

श्री श्याम लाल यादव

विरुद्ध कई आन्दोलन हुए, हड़तालें हुई, अनेक बार जनता ने अपनी कठिनाई रेलवे मंत्री के मामने रखीं। मान्यवर, में आन्दोलन के पक्ष में तहीं हूं, लेकिन रेल मंत्री से कहना चाहता हूं कि वे इस बात को देखें कि किस तरह से वहां के अनुजीवन को सुरक्षित किया जा सबता है। यह काम बहुत जरूरी है ग्रेविटी यांड का और यह बात आपके देखने की है कि उस काम को कैसे बैज्ञानिक तरीं के ले करें, जिससे लोगों की जिन्द्रनी पर इसका असर न पड़े।

इन बानों के साथ में दो निवेदन और करूमा । डीलक्स गाड़ी हमारी चलती है दिल्ली में हावड़ा तक । वह हफ्ते में दो दिन वाराणमी होकर और एक दिन मिर्जापुर होकर जानों है।

6 P. M.

लेकिन उसमें कोयले का इंजन लगत । इतनी तेज गाड़ी, उसको इतने कम समय में पहुंचना और इतने इम्पाटेंट लोग जिसमें सफर करते हों, वह कीयले के इंजन से चलती हैं और उससे कठिनाई होती हैं। इसलिए मेरा आग्रह है कि उसमें डिजिल इजन लगाया जाय।

श्री कल्याण रायः यू०पी० के 60,000 मजदुर वहां काम करते हैं।

श्री स्थाम लाल यादव : मान्यवर, इसी लिए वह बंगाल से उनको भगा देना चाहते हैं। इस नरह का आप वहां प्रयास कर रहे हैं। इसके अतिरिक्त अपर इंडिया भी एक इपाटेंट ट्रेन हैं. उसमें भी कोयले का इंजन लगता है। उसमें भी डिजिल का इंजन लगना चाहिए। वह अक्सर लेट चलता है। उसमें और सुधार होना चाहिए। इन शब्दों के साथ में मंत्री जी से अनुरोध कहांगा कि इस संबंध में वह कुछ मुनासिब काम करें।

SHRI GULZARJLAL NANDA: I welcome. Sir. the keen interest of hon. Members in the administration of the Railways, whether it is to draw attention- to a deficiency, or it is a word of appreciation for the efforts which are being made to bring about some improvement, however slight it may be, or it is new demands reflecting the needs of the people in various areas; all that is welcome. My only difficulty is that so many points have been raised-and I have noted them all-and so many issues have emerged in the course of the discussion that it would not be possible for me to do justice to them if I make an attempt now to reply to them, furnish information and satisfy Members in regard to each of those points raised. I, therefore, would submit that in regard to whatever I cannot take up, or wherever I am not able to give full satisfaction, I shall try to meet the requirement in another way, i.e. I shall write to the hon. Members and, if need be, if it is a matter which requires persona! discussion, then we can meet and do that also. I have been writing letters and along with the letters I send notes. I have adopted th.it as a practice both to safeguard my own position personally and also to draw attention to salient points based on such information as I receive. That information may not be accurate sometimes. For instance, one hon. Member pointed out that there is a canteen when we said that there is no canteen. But whenever our attention is drawn to any kind of inaccuracy, certainly we try to ascertain the facts more thoroughly.]t is quite possible that inaccuracies may creep into the answers. There are so many letters, so many queries, to deal with every day. The other day, in the course of one day I had about 100 letters from Members of Parliament—or may be a few less. Immediately I try to acknowledge them. Now, if I say that I am trying to deal with them, to enquire into them, it would be superfluous. It can just be taken for granted. First comes acknowledgement. It takes some time to furnish an adequate cr. 1 am trying to see that the time consumed in the process of enquiry and preparation of replies is reduced, so thai these matters are dealt with as promptly possible.

I shall first deal with a few important matters of general interest. There is the problem of administration of the Railways as it affects the employees and as it concerns the operation of the Railways. The Siliguri strike was first mentioned by the hon. Member, Mr. Chinai, who is not here at present. This is something which must be in the minds of other Members also, It has been pointed out also that I had given an assurance here that there would be no victimisation. That was the point where this started.

I had explained at length the situation in the North-East Frontier Railway and in the South-Eastern Railway where there were strikes at the moment. Everywhere there was anxiety, apprehension, as to how long these strikes would last because particularly in the North-East Frontier Railway it meant disruption of communications with Assam, a very bad thing for this country, for many days and in the South-Eastern Railway affecting the production, movement, of stee!. coal, etc. So naturally we were very anxious to see that work was resumed. I made it very plain here in that answer which I gave that wherever there is any indiscipline, lawlessness, violence, intimidation, certainly there will be no toleration of that. The legal administration, the civil administration, the law and order authorities, will certainly take action in such cases. Certainly, the law will have its course. There were demands from the workers of that railway that certain persons who had been agrested should be released. They wanted certain other things to be done thereafter. I said those demands could never be acceded to. Actually the settlement in that railway was this. None of their demands was accepted. But in order that the strike may come to a close soon because it was hurting us in many ways, I said if by a certain hour on a certain date, the workers come back to duty, then there will be no victimisation. Of course, there should not be any victimisation in any case. But what was intended was that there would not be any such penalties which would follow an illegal strike, which is not brought to a close within a certain time-limit given. As a matter of fact very soon thereafter the strike was terminated and according to

the assurance I gave, the workers came back. Just for the sake of participation in the strike, no penalties were imposed except that there was deduct'em of wages for the days of the strike, which is something which the workers who lose wages will understand what it means. But they invited it on themselves. For those eleven days or whatever the length of time, they lost their wages, ft sometimes happens that these are adjusted against their casual leave, but they were not; deducions were made. And there was no offer, no assurance, of any k;nd that for any breach of law, for any offence committed, we will come in the » of the police or authorities concerned on behalf of workers. We have net done so. Therefore, when it appeared in the newspapers—some honourable Mem! invited our attention to that—that some the officers threatened that because something thai I did-and to that I made a reference in my statement which I had made here about there being no victimisation they were going to resign. The officers came here, some of them, and (asked them about it and they said, nothing of the kind had happened. There was* no question of any resignation. They were apprehensive of their security and of the conditions ii> which they were carrying on their work. They were exposed to assaults, harassment, and therefore, they felt that possibly the situation might become worse. I told them. ! assured them, that as I was trying earlier also, in the earlier days, I will try to secure for them more secure conditions for carrying on their work. They were quite satisfied. There was no question of any resignation. But that apprehension was genuine because in the few days earlier, in fact, for several weeks, they .had been exposed to conditions which were very oppressive indeed. Therefore, the question of discipline did not arise at all as if I had done something or intended to do anything which would undermine discipline.

I belisve in discipline very much and I would like to have discipline enforced. But regarding a break in service even when it is done it does not stay. Break in service means something which the workers understand. Almost all their privileges go. I was confronted with a situation where

[Shri Gulzariial Nandal many workers wanted to go. They wet not going of their own accord. Whateve it was, if I say 'break in service', it wi be for all because who knows who ar willing to work and who are not willing For thousands of workers if there is brea in service, then they will ask: "Why di we go back?" Therefore, it was a bal anced, proper course taken. My line ha always been, even as the Labour Ministe and thereafter also, that if something can not be helped, then it has to be done and there should be no going back on it.

SHRI ANANT PRASAD SHARMA: Why don't you try to find out the genuine cases?

SHRI GULZARILAL NANDA: This is a proper suggestion. But at the moment the position is that a number of persons have suffered from deduction from wages and this may include even those who wanted to go. I have said something about Siliguri. Linked up with it is the question of the recognised unions. This is a great course so far as the labour movement in the railways is concerned. I have spoken to representatives coming to me on behalf of small category of unions. There are scores of them. We cannot keep count of them. I told them: "I say, you are disrupting the labour movement in the railways. What are you doing? How does this help you? For a small gain you are weakening the entire movement I would, personally, like to have one fed:ration, one strong movement. If it wants to fight, let it fight....

SHRI T. V. ANANDAN: The Communists do not want a strong movement.

SHRI GULZARILAL NANDA: I want a strong organisation of workers. Because of the multiplicity of unions, it is not possible to maintain discipline and continuity of operation in the railways. A few running staff, a few drivers or a few firemen or even train examiners can bring the work of a whole line to a stop. If it is a bigger organisation, then there are certain obligations and that organisation is able to see that there is proper care taken on the basis

of some kind of equity. There was this question: "Why don't you meet these ticket examiners?" I said: "I am going to meet a worker any time, any day and I do meet large numbers of them. But I am not goins; to meet anyone who comes in as representing a union of those people—other than the recognised federation".

SHRI G. A. APPAN: That is the test way.

SHRI GULZARILAL NANDA: I met them separately. There were several Members of Parliament also. My friends and colleagues who are interested in this will please see what should be the line of policy both in the interests of the nation and the workers themselves. Let us find a way out of this. I have told the federation- "Please find out the reasons why these small unions have to crop up and see that justice is done to every category. Whenever a question comes up, let there be a representative of that category also. Let him also come. Let them not feel that they are excluded." I am trying to find out a way of dealing with the situation.

About the Pay Commission and relief, I saw that reply given in the Lok Sabha. I cannot add to that. I wish and J would like that the case of the railway workers, with whatever special features there are. is very properly explained to the Pay Commission and it is brought out in its fulness. Therefore, anything that needs to be done, I am in fayour of that.

SHRI NAND KISHORE BHATT (Madhya Pradesh): Sir, what about the casual workers in the railways who are paid only Rs. 2.25 per day? These days their conditions of service are not defined. They are having very bad conditions of service. 1 would like you to enlighten the House on that point also.

SHRI GULZARILAL NANDA: I shall say something about that also after I have iealt with the other points. I will not take jp anything in the middle. Those who have Uready spoken have raised many issues and have to deal with them first.

About the sta f rules, I personally have some kind of ar experience of that. When I move about, i eople tell me, the workers and their repres intatives, that they cannot keep track of t tese new amendments, so many amendme1 ts to amendments, and 1 do not know wh ther the officers know what is happening. Tl erefore, in the implementation it creates lc of difficulties and I would like to have ii rationalised on a sound basis and I wil have the co-operation of the Unions, the recognised Unions and the Federations, sit ing down to see that we have a proper c ide now and all those anomalies are remo 'ed and that we have something which a; erson can see and refer to and not remain confused. For months and years payments are not made—arrears of the workers' wa ?es, pensions, over-time, etc. and it hurts n e to see that for months and years it goi * on. I would like to change the situation wi h the help of the representatives of the i 'orkers and their Unions.

About the P :rsonnel Department, I personally feel th; t something needs to be done. woul like to look into it very thoroughly. I \ 'ould like the Federation to bring out fulk their case for a separate cadre, with pre Der opportunities for promotion so that a :adre can be sustained and I should like to lo that. We shall sit together and find a w ty. These Federations have brought to rm notice the fact, about non-implementatiot —that decisions are taken— it is not a gi estion of a new decision— decisions are t ken, agreements are reached, but they are lot implemented. have to answer few pc mtsJ about the Railway Board and the railwa / administration. With regard to the worke V interests there should be prompt dealin" with grievances, etc., so that agreements are reached, so that decisions are taken soon and they are implemented properly And, anything which is coming in and ful y. th< way. I would like to clear (hat up. Then* are other things, but I do not want to take the time of the House because this i not a general debate.

Then, there is the question of administration as it affects the operation of the railways. A few things were very much stressed

—malpractices, pilferages, thefts, etc. This is the thing which is worrying me very much. Malpractices affect the railway revenue very much. I realised it very quickly, soon after coming here, and I think there is scope for savings, and a good deal can be saved that way. In a month and a half, the drive that we launched for the purpose of saving coal has yielded, as the of the General Managers coming in reports indicate, about five to seven per cent savings in the issue of coal in five or six weeks. We spend about Rs. 103 crores or so a year. About Rs. 11 crores we are losing now in compensation. has been rising and it has reached the figure of Rs. 11 crores in respect of the compensation that we pay for thefts, pilferages, losses of consignments, etc. and a little bit in respect of other factors. 1 think it should not be difficult for the railways to bring it down to half i.e., about five crores—some possibility of helping the people in this direction, the passengers and others, and how can it be done? I had thought that it was very easy, but I find it is not so very easy, because there is a system built up, various interests, various habits, and to shake them up, is not easy. When you touch an interest, well, you find there is a revolt, there is resentment, there is something else. But, that is not going to deter me and with the co-operation of the Members of Parliament, of the people, of the voluntary workers and others, I will do. Our officers and others are doing whatever they can, but there are other things which have got to be done and whatever I have done so far has encouraged me in the belief that this is the right direction, this is the right way, to bring about some kind of a change, some betterment, etc. We want to bring about some kind of reform, some betterment but I cannot say how far it will be possible to do that. The question of cell has arisen. It is being said that it has been transferred to the Board. In the Lok Sabha I made a full statement regarding that. I have watched its working and I found that various problems were there to be attended to; the officials in the cell are there to help the voluntary workers and try to bring them in touch with the Administration so that whatever is sought to be done is implemented properly. I have placed those officials in that position. They are under me because the Board is

[Shri Guizarilal Nanda] under me but they are not to deal directly with me bi<t with the Chairman of the Board. As somebody said, 1 agree and fully appreciate the qualities of the Chairman and 1 think the cell is very safe in his hands. But voluntary workers, certain sections, certainly have to be with me; they are my colleagues; 1 think they have done very good work in a few weeks' time.

श्री निरंजन वर्मा: मंत्री जी से मैं इसी सन्दर्भ में आपका समय नष्ट न करते हुए, निवेदन करूंगा कि प्रेस में ऐसा बहुत जगह प्रकाशित हुआ है पिछले तीन-चार दिनों में कि आपके और बोर्ड के बीच कुछ मत-भिन्नता है और बोर्ड आपकी पोलिसी को कियान्वित नहीं करना चाहता, इसलिए उन्होंने आपके सेल को असहयोग देना शुरू कर दिया है। क्या दरअसल मतिन्नता है? अगर यह बात गलत है तो उसका खंडन होना चाहिए था।

श्री गुलजारी लाल नन्दाः मैंने खंडन लोकसभामें किया और अब यहां कर रहा हूं।

Sir, humanly •-peaking one cannot expect that there will be complete harmony in a biua organisation. Whatever I am trying to do, some people may not appreciate. So all kinds of attitudes will be there. But broadly speaking, as I have said, I have generally received enthusiastic co-operation from the Board and also in the field, because 1 go all out to win their co-operation, I believe it is not by imposing penalties that [can bring about sonic improvements; it is by persuasion that) can make large numbers of officers and workers to do something more. Of course as a Minister I can send awaj people, but that is not going to take me very far. There may of course be some I ties imposed but the new drive is to get the maximum results by methods which are not coercive but persuasive. This is my approach and I can see that there is very good scope for getting very good results out of it

श्री जगदम्बी प्रसाद यादव : बोर्ड के सेट-अप में चेंज लाने की बात थी। SHRI GULZARILAL NANDA: It is not an easy thing. I am seeing how it is functioning. Some changes have been made regarding saloons, etc. Wherever something has been done, I do not want to create any disturbance or jeopardise what can be done; I do not want to create a hornet's nest by going in for more and more improvements immediately. That will be more dangerous. (Interruption) I would like to adjust with everybody in order to get the best results and the maximum results.

श्री जगदम्बी प्रसाद यादव : करण्यान के साथ एट्जस्ट न किया जाय ।

SHRI GULZARILAL NANDA: In order to deal with corruption strongly and effectively, I need the cooperation and help1 of the officers themselves, otherwise I will be lost in the sea. The hon. Member mentioned some cases, I have no doubt. J welcome him to meet me and I would like to-pursue that. If am going to endure all that and tolerate all the malpractices and evils, then what is the use of the 11-point programme '.'

SHRI T. V. ANANDAN; Corruption is not only in the Railways. The nation itsell is corrupt today.

SHRI GULZARILAL NANDA: J will not make any sweeping remarks. Even in the Railways, it is not that everybody is corrupt.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That is not the right approach.

SHRI GULZARILAL NANDA: There are certain general factors in the society to-day. in the social and political situation which encourage and foster corruption and therefore it has become a difficult problem but still we have to remove those factors and improve the moral climate generally. We have to make use of various agencies and introduce better procedures and all these things. These individual cases we must fake up and ileal with strongly. There I would be with the hon. Members that nothing is going to be excused or condoned when such eases come up before us as long as it is possible io get the evidence.

SHRI NAND KISHORE BHATT: Even to Hie extent of introducing exemplary puDJshn

SHRI C ULZAR LAL NANDA: It will be as mu. punish tent as is called for but it. is not a question of what punishment we give. There are all those procedures, there is the question of ei tdence, all that has to be gone through, Tie 11-point programme, when it is mentior ed, I may explain what is the my hope that some substan- tial good can com I out of it is thai I am working or the bas s of coordinating all the agencies which i in contribute to those results. There are the working classes and their organisations and the unions. That is number one. Also the various elements in the Railway admi tistration it may be the way Protectior Force or it may be the Vigilance Organisi tion and then there are the Mc:n' of ariiament and voluntary workers and together with them, on the basis of a programme, I think much can be achieved and good results can be obtained.

The question of lawlessness had arisen in the same context, i do not want to deal with that at length as t is a larger subject but I believe even tha , all the menace that we have faced, we ca I do it with greater cour age and tonfidem e when the workers and the admin\;ratiop and all of us can face it together. To all those who are trying to v eaken the nation and the Railways, we will give BI all.

A few other po nts were raised. My friend Dr. Antani is not here now. He mentioned about Bhuj. I was' shocked to hear that I had gone to Bhi j myself and told them: 'You join my pt rty and then this can be done'. This is awful. I do not know what made ban -peak like that.

SHRI ANANT PRASAD SHARMA: He must have heard t.

SHRI GULZARILAL NANDA: When I met them. I sau; : 1 am in sympathy with you'. Wher 1 sa v the entire economics of it. 1 said that it was not called for at this stage because tl jre was the metre gauge, that the traffic hat was offering was not more than this I ne can carry and we have not got so much money that we can create

duplicate facilities. Dr. Antani met me again and he said: 'Your information is not correct. There is much more traffic and it can be made remunerative'. My last offer'was: 'You come with fuller information or new facts. I will have a fresh enquiry made and if it is found that there is enough traffic for the B.G. we shall consider that also.' In spite of that, if somebody wants to go on saying something, I cannot help that. Now about the threat of agitation, I hope nobody will take threat very seriously. I feel that if everything has to be done by threat or agitation, then nothing will be done in this country. In that case there will be no fair play, no justice. Only those people, who will mount up an agitation and take /to intimidation, they will get things done. But this is not the way.

SHRI ANANT PRASAD SHARMA: They might have mentioned it, but they will not do so—the Swatantra Party.

SHRI GULZARILAL NANDA: Now there is the question of train operations, speed, etc. I am very sorry that the punctuality of trains is not what pleases anybody. I have examined all the statistics. Now. in pursuance of trfc elevent-point programme. there is the' system of surprise checks* on a random sample basis, all officers taking part in them. and. therefore, every month there is a report from each Railway as to the results of these surprise checks, and many-things are now being discovered by the officers which they had not sufficiently realised before.

SHRI K. CHANDRASEKHARAN (Kerala): It would be good on your part if you just look into some chronically late trains which run always late, for example, the Upper India Express.

SHRI GULZARILAL NANDA: You please note down the names of such trains and you please give me a list of such trains running always late. But I am doing this now; I am having an analysis made of the late-coming and I have divided the causes therefor into two parts, avoidable and unavoidable. And then I am asking the Railways as to what they are

what is happening there.

is Mr. Kalyan Roy here? Yes, he is. Now his question is dieselisation versus coal. That is his pet subject, and I don't say that there is not some reason in the feeling that he has expressed. We, do not want to affect production of coal and create unemployment and, certainly, whatever we do in the aiatter of other ways of traction, coal industry has to be preserved of course. Now, electrification is certainly better than dieselisation in the economies of the two modes of traction. But electrification calls for heavy investments initially, and they can be justified only where the traffic has reached a certain density and it cannot be managed otherwise. Therefore, dieselisation is, in a way, the intermediate stage, and you will see a number of hon. Members asking for diesel engines in order that the trains can carry, comparatively speaking, more passengers and more goods.

SHRI ANANT PRASAD SHARMA: Has he suggested non-dieselisation?

SHRI GULZAR1LAL NANDA: He says that

SHRI K. CHANDRASEKHARAN: He says that but of course he wants dieselisation. We want dieselisation and electrification.

SHRI GULZARILAL NANDA: You cannot meet the requirements of traffic...

SHRI V. B. RAJU (Andhra Pradesh): Sir, one word here please. Coal is piling up. Take for instance the Singareni colliery; for the last four years coal has piled up. Now where is that coal going to be consumed? You speak of dieselisation but you are short

of oil and you have to import it. The length of the steam locomotives does not matter, and they may be run for some more years. What is the harm?

Bill 1970

SHRI GULZARILAL NANDA: Make up their mind. Do they want passengers to move, do they want goods to move, faster...

HRI ANANT PRASAD SHARMA: The Railway Ministry cannot find a solution for the coal production. Of course we all agree that there may be some unemployment in the coal-fields. But how can the Railway Ministry find a solution for the coal raisings piling up?

SHRI GULZARILAL NANDA: Our coal bill has not gone down.

SHRI KALYAN ROY: Have electrification in the country making use of the coal?

SHRI GULZARILAL NANDA: I understand electrification is a way af dealing with the problem of coal production also. You can have on the spot where coal is produced, particularly low grade coal, very large thermal stations so that you can transmit the power generated there to places where it is required. That is a way certainly. (Interrup tions) No, no that is a way because I have to have a constructive approach to this problem. But then, on one side we shall say there is excessive crowding and we want more trains and we want each train to have more capacity. Now how can it be created without the diesel engine. Suppose you are removing the diesel £2gines where they are working, your capacity will be reduced by one-third or so, even by more than 30 or 40%. How shall we. ..

SHRI GULZARILAL NANDA: Now. Sir, there was a demand for some new lines Generally speaking both in respect of new lines, conversion of metre gauge into broad gauge and passenger amenities many things need to be done. In the South certainly we would like to have conversion from metre gauge into broad gauge as soon as possible but by resolutions we cannot have rrmver-

sions and new lines It means huge investments and resources For the whole of the period of the Plan tow we have got only Rs. 28 crores; Rs. 5 crores for the work which has already b< en taken up and which has to be complete I. Therefore unless we economise, get more earnings, it is not possible. We are asked not to raise the fares; well and good, but i len where is the money to come from for nvestment in improvements, new lines, c mversions, etc. ? That is the problem whic! Parliament has to face. You have to show I ie the way. 1 am doing it in one way. Any ipdy can urge, why not economise, why wa te money? These steps I am taking. But ii spite of all that there will have to be oth r ways. Let Parliament find resources for ie railways from other sources also.

I think I have ealt with many of the important things, /bout Divisions at Sone-pur and Jalpaiguri these are matters for having discussion across the table and...

SHRI ANANT PRASAD SHARMA: This has been d scussed so many times before and now I hink the time has come to make the annou cement.

SHRI KALYAN ROY: I do not know why everytime he stands up and goes on saying something.

SHRI ANANT PRASAD SHARMA: Because I am oppi sed to your move.

SHRI KALYAN ROY: It has been said to the Chief Minis' Jr and the Deputy Chief Minister that there will be Divisional Headquarters at Jalpaig ni.

SHRI GULZAPILAL NANDA: I have discussed this qi estion of Sonepur with various persons an when I have some more time I will sit dow I and go into it. I cannot promise it will be Jone. I do not make any promise; if it can lot be fulfilled. If I say yes that has to 13 done. Therefore I am very very cautioir.

Regarding othe little things which maj have been left on:, 1 shall deal with therr separately. THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1970-71, for the purposes of railways, as passed by the Lok Sabha, be taken into consideration."

Title were added to the Bill.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, tlie Enacting Formula and the The motion was adopted.

SHRI GULZARILAL NANDA: Sir, I move "That the Bill be returned."

The question was proposed.

SHRI BHUPESH GUPTA (West Bengal): Sir, I was waiting here to invite the attention of the hon. Minister to an experience of mine with the railway authorities. Recently I was' in Sahdol in Madhya Pradesh; that was in the middle of last month. When I was there I expressed a desire to meet the railway employees and talk to them. Accordingly an application was made by the South Eastern Railwaymen's Union, Sahdol Branch, which is I believe an affiliated union recognised by the Administration. Now I have got the original application with me here. It is addressed to the Emergency Officer, South Eastern Railway, Sahdol. Subject: Mass meeting. It says here: With due respect this is to inform yon that Shri Bhupesh Gupta, M.P. ...

شری شیر خان (میسور) :
دوسرون کو بولنے نہیں دیتے اور
انہیں بوانے کے اشے آپ وقت دیتے
میں - دوسرے کے لئے بیل رنگ
عوتی هے اور اس غریب سوتنتر
بارٹی کے بھائی کو بولنے نہیں دیا
گیا ہے -

ै[श्री शेर खां (मैसूर): दूसरे को बोलने नहीं देते और इन्हें बोलने के लिए आप बक्त देते हैं। दूसरे के लिए बैल रिंग होती है और इस गरीब स्वतंत्र पार्टी के भाई को बोलने नहीं दिया गया है।]

SHRI BHUPESH GUPTA: I have no objection.

THE VFCE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please finish.

SHRI BHUPESH GUPTA: I do not know why they interrupt me. It says here:—"With due respect this is to inform you thalt Sri Bhupesh Gupta, MP, who is here has expressed his desire to address railway men through media of S. E. Rail-waymen's Union, Shahdol Branch. The Collector, Shahdol, has no objection for the same.

Hence you are requested to accord your permission for meeting and for use of Mixed PrimaTy School Shahdol for mass meeting for above purpose from 17.30 to 19 hours today and oblige. Thanking you,

Yours faithfully, Branch Secretary." Now, on this application, the remarks are interesting by the Emergency Officer:— "It must be certified that:

- (1) No political subject should be brought in.
- (2) No criticism of the Govt, must be made.
- (3) Time will be between 17.30 and 19 hrs.
- (4) Charges for electricity, etc. to be paid.

Unless these are certified, it is regretted that permission cannot be given." It is in the handwriting of the Emergency Officer.

Now, it raises certain very important questions. 1 can understand sometimes—although 1 do not support it—straightway saying no meeting would be allowed by the authorities. Well, .1 may have my own complaints about it and certainly I shall make them. Now, Sir, here a petty official—Emergency Officer he is called—lays down as to

†[] Hindi transliteration.

what I should speak and what I should not speak. He dictates terras to a Member of Parliament through the Union und does it in his own handwriting. Now. am I to be put under section 144 by the order of an Emergency Officer? I have freedom here to speak whatever I like surely and this is a matter which comes within the purview of the Central Government. Surely Members of Parliament can express a desire to address the Railway employees. In fact, it is done. Now, if we do so, are we to be subjected to conditions of this kind by an official? It is a very serious matter. It is not a personal matter. 1 think it should not be dooe to any Member of Parliament going (here and Government should have a clear policy. Now, Sir, it is just dictation. Normally I should have said it is almost amounting to contempt of Parliament, because here Member of Parliament functions in that capacity, not only in Parliament...

Bill, 1970

SHRI P. C. MITRA (Bihar): Die Prime Minister was not allowed to address in RaDchi. In Bilaspur she wanted to address Congress workers. It was refused. The Prime Minister was refused permission to address meetings. It is here in the primary school that he wanted to address and on that account he might have been refused.

SHRI BHUPESH GUPTA: All right. You can get up and speak. Why are you interrupting me?

SHRI P. C. MITRA: He can write a letter to the Prime Minister.

SHRI BHUPESH GUPTA: I can write a letter. I am surprised. He i> not even a Minister and he is getting up. 1 im not asking you any question. If you have a different view you can get up and speak. There must be some amount of decency. You car get up like that and interrupt. I can write a letter. I have no objection. 1 Jo not know why you must try to get up like that again :md again. I do not know whether he has understood it. He may not ha\c ^If-respect, jut 1 have. I think he may put up with these nstilts there, but I will not. That is why I im raising it. It is not for m< own sake. \fter all, this is not a question of any indi-'idual. Seven hundred Members of Parhtinent are there in various parts of the county. They go about the counin, travel on the Railways and they may like to address some mployees sometimes. And then, will it be

open to the offUer to lay down the terms as to what I sh< uld or should not speak? This is. therefore, a very serious matter. I would demand t lerefore personally, not by the Railway Bo: rd. personally Mr. Nanda should hold personal investigation into this matter. I have g >t the whole thing in original including tl i directions to me in the handwriting of the impudent officer concerned. I would like his personal investigation into this n atter and I should like to know where we tand, and if the official had been at fault, hi should be punished for it. and I should lik to know what punishment has been meted out to him. Otherwise, if it were in Bengal nr other place, well, trouble would have star ed.

Appropria inn (Railways)

SHRI P. C. MITRA: Sir, on a poi.n of order. Can any Member raise points about individual office s and ask for punishment this way? .

SHRI BHUP ISH GUPTA: I think my friend. Mr. Mil a, has no sense of proportion. Individual . of course. When you are arrested, when Shri Rajnarain is arrested, I take it tip as a i individual question. When you raisJe thing-, about individual here. I do not object to it It is individual Ministers against whom >'• <u are telling all kinds of lies because you h ive come out from the Congress Party and having been frustrated in those benche you say all kinds of things against them. do not get up even then. Now you are etting up. It is a very high discovery by t is great gentleman, elderly politician. He asks, can an individual be spoken of? Th; question is about an indi vidua!. After) aving been here in Parlia ment all these; ears he does not know. You do it. I do it, everybody does it. Now yoi are 6aying this kind of thing. I think some thing is wrong with my friend.

Sir. .1 have aid that Mr. Nanda shoulc personally investigate.

THE VICE-< HAIRMAN (SHRI AKBAP ALI"KHAN): Pass it on to him.

SHRI BHU1ESH GUPTA: I may no pass it on to um.

THE VICE-i: HAIRMAN (SHRI AKBAF ALI KHAN): It will help him.

SHRI BHU 'ESH GUPTA: You fine from the proceedings. Ala servant tha I should pass i on to him? I am mention ing rt on the floor of the House. I havi

said what I h '\'e said. I have-testified ti

it. The original document is dure, Why should I pass it on to him '.'

Bill, 1970

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That will help the Minister.

SHRI BHUPESH GUPTA; He should enquire on the basis of what goes on the record of Parliament. That is how Minis ters should enquire. I am not gaing to pass it on to him. If he likes he can come to my house

Since I was there I should like to bring to his attention one or two things, because .1 wanted to understand their problems. I was not really going there to indulge in politics. I was not going there to occupy any Birla land on my way. I was trot interested in politics. That is beside the point. About 120 railway employees in that area are facing trial in various courts within the jurisdiction of the South Eastern Railway, most of which are for violation of the Essential Services Maintenance Act, 1968. Even after repeated representations the cases have not been dropped, though the Government of India as a policy announced that the service conditions would not be affected even if they are convicted in the court on this account. Nothing has been done.

During the recent historic struggle of the working class of this railway commencing from 31-7-70 to 10-8-70. the D.S., South Eastern Railway. Bilaspur. Shri Kkhan Chandra-not Shri Krishan Kant-Shri Kishan Chandra as the Joint General Secre-of the All India Class I Officers Association had virtually took this gesture of I resentment of the working class as a challenge to his bureaucratic set-up, adopted all available measures in flagrant violation of the safety and fundamental rules in his hectic effort of breaking through the morale of the workers, thus esdangering the safety of the passengers.

Here again, a driver declared medically unfit for running duties about a year ago was put on a diesel engine. Another driver who was under suspension being responsible for a serious accident in the year 1964 and was also convicted in the lower court, was put back to work as driver without medical examination or training as required under rules.

Some junior diesel assistants, though the competent authority was the die.se mecha-

[Shri Bhupesh Gupta] nical engineer to pronounce anybody fit as a driver and that too only after proper training, have been promoted without any examination and are continuing as such.

Two medically unfit engine cleaners are promoted to the running cadre.

Special benefits are conferred on the junioTS in regard to the allotment of quarters during this period to induce staff to come out of the workmen unit. Now, these things are happening. These. . .

DR. SALIG RAM (Himachal Pradesh): 1 think it is better to leave all these to Nandaji. Why should he say all these?

SHRI BHUPESH GUPTA: These things should be gone into. I know, you are hungry. So am I. These things should be gone into by Mr. Nanda.

Before I sit down, I should repeat the demand of the people of Kalyani. Kalyani is a township built in West Bengal. It has got a university also. It is a railway station. It is on the Eastern Railway. What they are demanding is that a station called Kalyani University should be opened, should be started, and that is most convenient for the workers, the students and so on and for many of those who come from that region to Calcutta. I understand that a proposal has been made already to the Government and Mr. Nanda should kindly

On behalf of the Members of Parliament, I think we should sometimes point out that eur representation on the question of the railway administration or the administration's workers, made to the Minister, or the correspondence does not get satisfactory attention. I say this thing because" complaints are coming from many quarters. Mr. Nanda is good. He replies to the letter saying that he has received the letter. After that what happens I do not know. A small gesture shown to us is good. Of course, some of the Ministers even do not reply to the letter. But Mr. Nanda, you will kindly impress upon your Railway Board and Railway Administration that when we write letters, we are not expert people. We are not familiar with the intricacies of the railway administration. We write on the basis »f the information or facts brought to our notice by the public. Since we take a little interest in these things, you should also take a little more interest than you are taking, 36RS/70—570—15-3-71— GIPF.

and things should be gone into. Generally, we get a negative reply. We come to you only when the representation has failed to produce the result. We come as if in an appellate court. Therefore you should pay more attention. And these Congress Members, some of them, I find, after six of the clock they become very vigilant and they want to go home.

श्री निरंजन वर्मा : मेरा एक प्वाइट आफ आर्डर है। मेरा प्वाइट आफ आर्डर यह है कि हमारे मित्र श्री भूपेश गुप्त धारा 110 के अंतर्गत नहीं बं_।ल रहे हैं । यह इस बिल की थर्ड रीडिंग है और थर्ड रीडिंग में केवल खास आर्गुमेट्स जो है उनके पक्ष में या विपक्ष में ही कोई बात कही जा सकती है तो लेबोरेटरी की बात करना या उनको वहा घुसने नही दिया गया. या उनसे कलेक्टर ने क्या कहा, ये सब बातें इसमें आर्ता नहीं है। हमारे माननीय मित्र स्वयं समझदार है और उनको तीसरी रीडिग में इस प्रकार की बातों की चर्चा नहीं करनी चाहिए, तो मेरा प्वाइंट आफ आर्डर इस प्रकार का है कि उनको इस प्रकार से नहीं बोलना चाहिए।

SHRI BHUPESH GUPTA: My friend has not put his point of order properly. Then he should demand that my entire speech should be expunged He has not given the operative

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It is his privilege, not yours. SHRI GULZARILAL NANDA: I think the hon. Member does not expect a reply from me now. I will study all the circumstances of the case which he has set out here before I can give an answer.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is: "That the Bill be returned." The motion was adopted. THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The House stands adjourned till 11.00 A.M. tomorrow.

> The House then adjourned at fifty-five minutes past six of the clock till eleven of the clock on Wednesday, the 2nd September, 1970.